

RATIFIED

Minutes of M.No.53/09 held on 31.03.2009 of Norms Committee (NC-I)
(DES.I Section)

The meeting No.53/09 of the Norms Committee (NC-I) for the licensing year 2008-2009 was held on 31.03.2009 under the Chairmanship of Shri A. Komu, Joint Director General of Foreign Trade to consider the applications under Duty Exemption / Remission Schemes (Chapter-4) of Foreign Trade Policy 2004–2009 / Handbook of Procedure Volume-I. The following Members of the DIPP were present in the meeting: -

Sl.No	Name of the representatives & their Designation	Room No.	Telephone No.	Deptt.
1.	Sh B. C. Nayak. D.O.	475	23062635	DHI, U.B.
2.	Sh S.K. Jain, D.O.	429A	23063321 Extn.3318	DIPP, U.B.
3.	Sh. B.D. Ghosh. Jt. IA	399	23063355	M/o Steel, U.B.
4.	Sh. A.K. Mishra, AIA			M/o Steel, U.B.
5.	Sh. K.K. Funda, Asstt. Director	736A		DC(MSME) N.B.
6.	Sh. Krishan Kumar, DDG & Convener NC-I	302	23061562 Ext.380	DGFT, U.B.
7.	Sh. Ramavatar Meena, FTDO	404	23061562 Ext.265	DGFT, U.B.

The Committee considered the individual cases of the agenda of this meeting generated through the online system of NIC and some manual cases and the decision taken thereon were as under: -

1	Case No.:149/2/80-ALC2/2008	Party Name:WELSPUN GUJARAT STAHL ROHREN LTD.	Meet No/Date:53/80-ALC2/2008 31.03.2009	Status:Case approved
	HQ File :01/80/050/00117/AM09/	RLA File :34/24/040/00010/AM07/	Lic.No/Date:3410016019 12.05.2006	
Decision : The representative of the DIPP present in the meeting recommended the case. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization with following modifications:- 1. Words “including 500 micron epoxy lining inside, Size 1016 MM OD x 7.9 MM (WT)” may be suffixed with the description of export product. 2. Quantity of export product may also be specified as 11768.26 Mtrs. in addition to its quantity as 2455.05 MT. Quantities of import items may be allowed as under: a) Words “Non Alloy “may be prefixed and words”7.9 MM thk.” may be suffixed with the description of import item at Sl.No. 1 and its quantity may be allowed as 2426.9 MT. inclusive of 5% wastage. b) Quantity of import item at Sl.No. 2 viz. Welding Wire may be allowed as 9546 Kgs. c) Quantity of import item at Sl.No. 3 viz. Epoxy powder may be allowed as applied for i.e. 14268 Kgs. d) Quantity of import item at Sl.No. 4 viz. Adhesive may be allowed as 12739 Kgs. e) Quantity of import item at Sl.No. 5 viz. Polyethylene may be allowed as 107991 Kgs. f) Quantity of import item at Sl.No. 6 viz. Epoxy Lining may be allowed as applied for i.e. 34073 Ltrs. g) Quantities of import items at Sl.No. 7 & 8 put together may be allowed within 6% of fob value of exports. The Regional Authority may take necessary action accordingly.				

2	Case No.:150/2/80-ALC2/2008	Party Name:WELSPUN GUJARAT STAHL ROHREN LTD.	Meet No/Date:53/80-ALC2/2008 31.03.2009	Status:Case approved
	HQ File :01/80/050/00118/AM09/	RLA File :34/24/040/00011/AM07/	Lic.No/Date:3410016020 12.05.2006	
	Decision : The representative of the DIPP present in the meeting recommended the case. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization with following modifications:- - Words “including 500 micron epoxy lining inside” may be suffixed with the description of export product. - The following may be added with the description of export product. “Size 1626 MM OD x 9.5 MM (WT)- Qty. 102.5 Mtrs. & Size 1219 MM OD x 8.7 MM (WT)- Qty. 17103.92 mtrs.” - Total quantity of export product may also be specified as 17206.42 Mtrs. in addition to its quantity as 4816.6 MT. Quantities of import items may be allowed as under: - Words “Non Alloy “may be prefixed and words”8.7 MM & 9.5 MM thk.” may be suffixed with the description of import item at Sl.No. 1 and its quantity may be allowed as 4704.3 MT. inclusive of 5% wastage. - Quantity of import item at Sl.No. 2 viz. Welding Wire may be allowed as 18504 Kgs. - Quantity of import item at Sl.No. 3 viz. Epoxy powder may be allowed as applied for i.e. 25383 Kgs. - Quantity of import item at Sl.No. 4 viz. Adhesive may be allowed as 22396 Kgs. - Quantity of import item at Sl.No. 5 viz. Polyethylene may be allowed as 189820 Kgs. - Quantity of import item at Sl.No. 6 viz. Epoxy Lining may be allowed as applied for i.e. 60619 Ltrs. - Quantities of import items at Sl.No. 7 & 8 put together may be allowed within 6% of fob value of exports. The Regional Authority may take necessary action accordingly.			

3	Case No.:16/2/85-ALC3/2008	Party Name:AQUATECH INDUSTRIES (INDIA) PVT.LTD.	Meet No/Date:53/80-ALC2/2008 31.03.2009	Status:Case deferred
	HQ File :01/85/050/00016/AM09/	RLA File :03/94/040/00322/AM07/	Lic.No/Date:0310386761 26.06.2006	Defer Date: 26.05.2009.
	Decision : The committee noted that subject case was transferred by NC-VI for further examination. The Committee therefore handed-over the case file to the technical authority i.e. DIPP for examination and submission of comments. The case may be re-listed on 26.05.2009.			

4	Case No.:17/2/85-ALC3/2008	Party Name:AQUATECH INDUSTRIES (INDIA) PVT.LTD.	Meet No/Date:53/80-ALC2/2008 31.03.2009	Status:Case deferred
	HQ File :01/85/050/00017/AM09/	RLA File :03/94/040/00323/AM07/	Lic.No/Date:0310386768 26.06.2006	Defer Date: 26.05.2009.
	Decision : The committee noted that subject case was transferred by NC-VI for further examination. The Committee therefore handed-over the case file to the technical authority i.e. DIPP for examination and submission of comments. The case may be re-listed on 26.05.2009.			

5	Case No.:3/4/85-ALC3/2008	Party Name:INJECTOPLAST PVT.LTD	Meet No/Date:53/80-ALC2/2008 31.03.2009	Status:Case deferred
	HQ File :01/85/050/00030/AM09/	RLA File :06/81/040/00033/AM07/	Lic.No/Date:0610011279 10.10.2006	Defer Date: 26.05.2009.
	Decision : The committee noted that subject case was transferred by NC-VI for further examination. The Committee therefore handed-over the case file to the			

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Case No.:24/41/80-ALC2/2006	Party Name:MAINI PRECISION PRODUCTS P LTD	Meet No/Date:53/80-ALC2/2008 31.03.2009	Status:Case approved
HQ File :01/80/050/01034/AM07/	RLA File :07/24/040/00609/AM07/	Lic.No/Date:0710048955 08.12.2006	

Decision : The committee noted that a subcommittee visited the factory of the firm to see the actual manufacturing process and to find-out the wastage involved and has submitted its report. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization as per sub-committee report as under:-

SL no	Finished Part no.	Export Product Name as per drawing	Raw material description	Lic Applied -- qty in nos (finished product)	Total Net Exp. Weight in kgs.	Total RM Wt. in Kgs after 5%/15 % recovery	Wastge in %after Recovery
1	2	3	4	5	6	7	8
1	J1160P04	AJUTAGE,SOUDER	High alloy steel	11364	45.45	95.76	110.66
2	J1160P06	AJUTAGE,SOUDER	High alloy steel	5316	42.53	82.40	93.75
3	340-150-504-6	DOUILLE	High alloy steel	5000	15.00	95.23	534.84
4	649-482-108-0	AJUTAGE A SOUDER	High alloy steel	2439	12.20	76.80	529.73
5	J1328P12B	MAMELON	High alloy steel	610	31.10	96.97	211.82
6	J382P12A	MAMELON	High alloy steel	585	26.34	92.49	251.12
7	J382P12B	MAMELON A SOUDER	High alloy steel	610	27.44	96.34	251.12
8	649-482-105-0	AJUTAGE	High alloy steel	3467	20.80	42.78	105.65
9	305-320-902-0	OBTURATEUR	High alloy steel	12000	288.00	180.00	-37.50
10	649-481-112-0	MAMELON A SOUDER	High alloy steel	1463	74.63	234.32	213.95
11	340-187-501-6	DOUILLE	High alloy steel	3375	10.80	95.37	783.07
12	305-098-701-0	TRAVERSEE DE CLOISON	High alloy steel	434	13.88	39.09	181.69
13	336-044-801-0	OBTURATEUR	High alloy steel	826	33.03	544.52	1548.60
14	337-166-003-0	TRAVERSEE DE CLOISON	High alloy steel	42	3.94	50.97	1194.30
15	336-063-201-0	END FITTING	High alloy steel	26	6.30	75.20	1093.68
16	351-129-201-0	BAGUE	High alloy steel	1424	17.09	33.96	98.72
17	337-180-601-0	BAGUE EPAULE	High alloy steel	900	7.02	20.94	198.28
18	337-168-802-0	WASHER	High alloy steel	1000	5.00	17.45	249.07
19	9649M90P13	BRIDE	High alloy steel	371	26.00	101.19	289.17
20	340-102-501-0	Bague Tirs DMD0229	High alloy steel	1504	39.10	166.16	325.00
21	4618021003	AXE	High alloy steel	336	57.20	219.09	282.99
22	4618118028	EBAUCHE ARBRE MOTEUR	High alloy steel	1257	157.15	735.98	368.34
23	L47139P02	DOUILLE	High alloy steel	4110	65.75	211.22	221.24
24	350-384-402-0	DOUILLE INTERIEURE,REDR 1,2	High alloy steel	4110	41.10	199.40	385.21
25	350-384-502-0	DOUILLE	High alloy steel	4110	24.66	196.94	698.69

		INTERIEURE,REDR 1,2					
26	351-125-501-0	BUSHING, STAGE 1	High alloy steel	3012	36.14	167.35	363.00
27	351-125-601-0	BUSHING, STAGE 1	High alloy steel	3012	48.19	169.16	251.00
28	336-021-701-6	BUTEE	High alloy steel	10000	21.00	34.58	64.69
29	336-029-701-6	BUTEE	High alloy steel	10000	26.00	38.80	49.21
30	D278-50006-204-01/D	Stud - Untreated	stainless steel	1000	12.60	148.53	1078.82
31	D278-50006-206-01/D	Stud - Untreated	stainless steel	968	12.19	146.59	1102.16
32	A281-40019200	Spindle	stainless steel	7500	0.75	120.00	as applied
33	A572-43263-200/H	Funk Pin	stainless steel	3995	87.90	1730.20	1868.38
34	A572-43263-202/H	Funk Pin	stainless steel	3995	89.50	1730.28	1833.32
35	D572-52680-200-01/A	Pin - Untreated	stainless steel	497	58.78	1200.00	1941.46
36	D572-50182-200-01/E	Slotted nut - Untreated	stainless steel	1087	46.41	600.00	1192.74
37	C79015-001	POPPET	Stainless steel	2668	10.67	44.11	313.28
38	B43907-001	RETAINER, THREADED	Copper based alloy	698	12.56	44.17	251.52
39	C48506-001	BEARING	Stainless steel	1547	17.02	75.00	340.74
40	C61917-001	SPRING SEAT, KEYED	Aluminium alloy	663	5.90	54.31	820.37
41	C32106-001	SLEEVE, RETAINER	Stainless steel	627	12.48	65.00	420.95
42	C61713-001	CLAMP, LVDT SUPPORT	Stainless steel	3128	9.38	145.00	1445.18
43	B43472-001	HOUSING, RELIEF VALVE	Stainless steel	1878	4.70	10.00	112.99
44	B93186-001	SPOOL STOP	Stainless steel	1878	3.76	5.00	33.12
45	B79370-001	SPOOL STOP & SPRING SEAT	Aluminium alloy	331	3.31	94.52	2755.55
46	B79945-001	MOTOR CAP	Stainless steel	969	17.44	200.00	1046.66
47	CA24365-001	TUBE, TRANSFER	Stainless steel	176	1.94	5.00	158.26
48	CA30109-001	SLEEVE	Stainless steel	393	6.29	30.00	377.10
49	B79066-001	UNION	Stainless steel	1302	16.93	45.00	165.86
50	B79948-001	WASHER	Stainless steel	99	5.94	75.00	1162.63
51	B79007-001	INPUT SHAFT	Aluminium alloy	406	6.90	25.00	262.21

The Regional Authority may take necessary action accordingly.

7	Case No.:15/45/80-ALC2/2006	Party Name:MAINI PRECISION PRODUCTS P LTD	Meet No/Date:53/80-ALC2/2008 31.03.2009	Status:Case approved
	HQ File :01/80/050/01188/AM07/	RLA File :07/24/040/00697/AM07/	Lic.No/Date:0710049605 16.01.2007	

Decision : The committee noted that a subcommittee visited the factory of the firm to see the actual manufacturing process and to find-out the wastage involved and has submitted its report. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization as per sub-committee report as under:-

SL no	Finished Part no.	Export Product Name as per drawing	Raw material description	Lic Applied -- qty in nos (finished product)	Total Net Export Weight in Kgs	Total RM Wt. in Kgs with 15 % recovery	Wastage in % after 15 % recovery
1	2	3	4	5	6	7	8
1	4618138002	AXE ROTOR	High alloy steel	46	0.88	7.79	783.54
2	J1160P04	AJUTAGE,SOUDER	High alloy steel	9434	17.60	76.48	334.42
3	J1160P06	AJUTAGE,SOUDER	High alloy steel	10471	58.80	158.56	169.66
4	J1328P04B	MAMELON	High alloy steel	4290	19.60	124.57	535.57
5	J382P04B	MAMELON	High alloy steel	2681	29.40	80.18	172.71
6	9111M74P02	ECROU	High alloy steel	12472	75.46	433.26	474.16
7	J1160P08	AJUTAGE	High alloy steel	8516	106.33	275.63	159.23
8	J1328P08B	MAMELON	High alloy steel	2215	33.36	155.63	366.54
9	J382P08B	MAMELON	High alloy steel	2215	28.66	154.83	440.34
10	J1188P06B	ECROU	High alloy steel	5360	41.71	300.27	619.92
11	J1188P06D	ECROU DE RACCORD	High alloy steel	5109	33.34	285.28	755.67
12	R260P06	ECROU	High alloy steel	5839	49.05	327.83	568.33
13	J1160P12	AJUTAGE,SOUDER	High alloy steel	3354	62.72	238.19	279.77
14	J1188P08B	ECROU	High alloy steel	2620	36.16	235.00	549.85
15	R260P08	ECROU	High alloy steel	2517	26.46	225.85	753.56
16	J1328P12B	MAMELON	High alloy steel	1246	25.19	192.35	663.62
17	J382P12A	MAMELON	High alloy steel	1466	35.93	227.06	532.01
18	J382P12B	MAMELON A SOUDER	High alloy steel	1954	36.69	301.06	720.54
19	J382P12B	MAMELON A SOUDER	High alloy steel	1221	36.65	246.77	573.28
20	J1328P16A	MAMELON	High alloy steel	694	34.13	176.16	416.09
21	9683M93P16	RACCORD	High alloy steel	5690	221.91	800.00	260.51
22	9649M90P12	BRIDE POUR RACCORD	High alloy steel	6953	243.20	1588.27	553.08
23	9649M90P16	BRIDE POUR RACCORD	High alloy steel	2397	114.28	644.90	464.33
24	9649M90P13	BRIDE	High alloy steel	2321	103.96	623.63	499.88
25	9649M90P17	BRIDE	High alloy steel	853	44.66	300.00	571.76
26	MS9197-05	ECROU	High alloy steel	13902	77.76	564.34	625.78
27	MS9197-06	ECROU DE RACCORD	High alloy steel	1997	29.40	117.12	298.37
28	MS9197-12	ECROU DE RACCORD	High alloy steel	816	36.97	179.94	386.78
29	MS9197-16	ECROU	High alloy steel	400	31.69	134.35	323.89
30	301-547-803-0	PION A SERTIR	High alloy steel	1429	2.14	4.03	87.97
31	335-021-201-0	BUSHING	High alloy steel	397	7.84	20.24	158.20
32	340-102-501-0	Bague Tirs DMD0229	High alloy steel	377	6.83	41.17	502.77
33	340-102-501-0	Bague Tirs DMD0229	High alloy steel	685	17.02	89.96	428.72
34	649-482-104-0	AJUTAGE A SOUDER	High alloy steel	2727	10.05	21.69	115.70
35	649-794-126-0	DIAPHRAGME	High alloy steel	2717	10.29	21.06	104.62
36	649-482-105-0	AJUTAGE	High alloy steel	3289	13.72	39.69	189.26
37	301-389-101-0	AJUTAGE DE REDUCTION	High alloy steel	2791	19.99	49.45	147.36
38	340-034-502-0	EMBOUT	High alloy steel	2521	18.82	49.22	161.59
39	649-482-106-0	AJUTAGE A SOUDER	High alloy steel	3141	25.28	48.83	93.12

40	649-481-104-0	MAMELON	High alloy steel	1609	9.17	47.32	415.92
41	649-484-156-0	EVACUATEUR DE CONDENSATION	High alloy steel	1385	8.70	39.68	356.00
42	340-150-504-6	DOUILLE	High alloy steel	3333	25.48	65.81	158.27
43	649-482-108-0	AJUTAGE A SOUDER	High alloy steel	9124	121.28	298.63	146.25
44	340-138-802-0	MANCHON	High alloy steel	4808	30.87	54.44	76.34
45	340-187-501-6	DOUILLE	High alloy steel	6250	88.20	186.84	111.84
46	305-098-701-0	TRAVERSEE DE CLOISON	High alloy steel	2218	112.70	206.21	82.98
47	305-820-701-0	REDUCTEUR	High alloy steel	1889	46.89	118.60	152.92
48	649-482-112-0	AJUTAGE A SOUDER	High alloy steel	1080	38.22	74.70	95.44
49	305-320-902-0	OBTURATEUR	High alloy steel	2407	63.70	240.29	277.22
50	649-481-112-0	MAMELON A SOUDER	High alloy steel	1270	109.56	210.09	91.75
51	9683M93P12	RACCORD	High alloy steel	1641	37.63	156.99	317.16
52	649-482-116-0	AJUTAGE	High alloy steel	1259	54.88	148.32	170.26
53	649-491-012-0	RACCORD A BRIDE	High alloy steel	769	35.28	77.20	118.82
54	649-481-116-0	MAMELON	High alloy steel	176	6.91	44.92	549.64
55	301-561-601-0	EMBOUT	High alloy steel	606	36.95	95.46	158.38
56	340-025-201-0	MAMELON	High alloy steel	2058	212.12	1131.05	433.21
57	336-044-801-0	OBTURATEUR	High alloy steel	1408	360.15	973.74	170.37
58	337-165-702-0	TRAVER CLOISON ALIM HLE ENC AR	High alloy steel	1774	245.24	1437.12	486.02
59	340-028-602-6	MANCHON BRASE	High alloy steel	2021	1599.36	4627.96	189.36
60	336-063-201-0	END FITTING	High alloy steel	81	19.50	232.77	1093.68
61	337-166-003-0	FITTING - BULKHEAD	High alloy steel	169	43.70	208.06	376.12
62	351-111-602-0	DOUILLE INT, REDR 3	High alloy steel	2041	14.43	69.43	381.31
63	350-380-612-0	DOUILLE INTERIEURE RED 3-4	High alloy steel	4808	33.42	149.90	348.55
64	350-380-611-0	BUSHING STG 3-4	High alloy steel	4082	37.98	128.70	238.83
65	350-353-410-0	PION D'ARRET	High alloy steel	2174	19.60	50.00	155.10
66	336-095-103-0	PION DE DETROMPAGE	High alloy steel	2083	21.56	50.00	131.91
67	351-129-201-0	BAGUE	High alloy steel	7576	37.88	238.93	530.77
68	350-384-901-0	PION D'ARRET RD2	High alloy steel	6173	151.90	500.00	229.16
69	337-180-601-0	BAGUE EPAULE	High alloy steel	1900	18.99	40.59	113.69
70	337-168-802-0	WASHER	High alloy steel	833	8.33	13.76	65.14
71	340-180-901-0	DOUILLE CHAPE BRAS 16	High alloy steel	1000	30.00	177.68	492.27
72	340-181-001-0	DOUILLE CHAPE BRAS 1	High alloy steel	685	32.19	196.23	509.56
73	340-180-801-0	DOUILLE CHAPE LATERALE	High alloy steel	932	37.27	250.05	570.97
74	337-166-301-0	BOITIER	High alloy steel	401	52.13	123.56	137.02
75	350-290-601-0	BAGUE	High alloy steel	1250	2.65	10.89	311.42
76	73340000101158A	CAPAT DE PRISE	Aluminium alloy	357	5.36	9.80	82.94
77	PA01226A	CLAPET DE BY-PASS	Aluminium alloy	253	1.77	6.25	252.46
78	PA04071A	CLAPET DE BY-PASS	Aluminium alloy	253	2.28	6.32	177.47
79	PA04063A	SUPPORT/GUIDE MEMBRANE	Aluminium alloy	984	1.57	3.83	142.93
80	PA04064A	VOYANT INDICATEUR	Aluminium alloy	830	1.23	3.28	210.66

80	PA00029A / PA04002A	FLASQUE SUPERIEUR	Aluminium alloy	820	1.23	3.92	218.66
81	PA00190A	FLASQUE SUPERIEUR	Aluminium alloy	1125	2.25	4.62	105.27
82	PA01457A	FLASQUE SUPERIEUR	Aluminium alloy	676	1.62	6.16	280.00
83	PA00029A / PA04002A	FLASQUE INFERIEUR	Aluminium alloy	909	0.91	3.40	273.80
84	PA04002A	FLASQUE INFERIEUR	Aluminium alloy	758	1.52	2.95	94.40
85	4618021003	AXE	High alloy steel	3138	328.41	2184.84	565.28
86	4619946930	CLAPET ANTI-RETOUR	Aluminium alloy	167	0.74	3.68	393.96
87	4619954006	COLLIER COMPLET	Aluminium alloy	2146	53.64	158.40	195.28
88	649-491-012-0	RACCORD A BRIDE	High alloy steel	454	13.88	44.51	220.73

The Regional Authority may take necessary action accordingly.

8	Case No.:16/4/85-ALC3/2008	Party Name:GODREJ & BOYCE MFG. CO. LTD.,	Meet No/Date:53/80-ALC2/2008 31.03.2009	Status:Case deferred
	HQ File :01/85/050/00043/AM09/	RLA File :03/94/040/00130/AM08/	Lic.No/Date:0310429953 21.05.2007	Defer Date: 26.05.2009.
	Decision : The committee noted that subject case was transferred by NC-VI for further examination. The Committee therefore handed-over the case file to the technical authority i.e. DIPP for examination and submission of comments. The case may be re-listed on 26.05.2009.			

9	Case No.:1912/26/81-ALC2/2007	Party Name:THE SARASWATI INDUSTRIAL SYNDICATE LTD.	Meet No/Date:53/80-ALC2/2008 31.03.2009	Status:Case deferred
	HQ File :01/81/050/00247/AM08/	RLA File :05/24/040/00389/AM08/	Lic.No/Date:0510207431 09.08.2007	Defer Date: 26.05.2009
	Decision : The Committee observed that the firm has furnished incomplete reply in response to this office letter calling for certain information. On the recommendation of the representative of DHI present in the meeting, it was decided by the Committee to advise the firm to appear before the NC to explain their case in person along following information complete in all respects otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 26.05.2009:- 1. Net weight of the components manufactured out of the Steel Plates. 2. Calculation for at least 75% weight of steel plates proposed for import. 3. The rating of the Press proposed to be manufactured is not available in the drawing submitted.			

10	Case No.:1/32/80-ALC2/2007	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:53/80-ALC2/2008 31.03.2009	Status:Case deferred
	HQ File :01/80/050/00517/AM08/	RLA File :04/24/040/00170/AM08/	Lic.No/Date:0410091601 16.10.2007	Defer Date: 26.05.2009
	Decision : The representative of DHI informed the Committee that they have not received reply of the firm. The Committee therefore handed-over the firm's reply to the technical authority for examination and submission of comments. The case may be re-listed on 26.05.2009.			

11	Case No.:16/32/80-ALC2/2007	Party Name:NATIONAL STEEL AND AGRO INDUSTRIES LTD.,	Meet No/Date:53/80-ALC2/2008 31.03.2009	Status:Case deferred
	HQ File :01/80/050/00532/AM08/	RLA File :11/24/040/00041/AM08/	Lic.No/Date:1110016239 22.10.2007	Defer Date: 26.05.2009
	Decision : The Committee noted that the case was under MOS's study. The Committee, therefore, decided to defer the consideration and to re-list the case on 26.05.2009.			

12	Case No.:22/32/80-ALC2/2007	Party Name:BHUSHAN STEEL LIMITED	Meet No/Date:53/80-ALC2/2008 31.03.2009	Status:Case deferred
	HQ File :01/80/050/00538/AM08/	RLA File :05/24/040/00570/AM08/	Lic.No/Date:0510211053 24.10.2007	Defer Date: 26.05.2009
	Decision : The Committee noted that the case was under MOS's study. The Committee, therefore, decided to defer the consideration and to re-list the case on 26.05.2009.			

13	Case No.:23/32/80-ALC2/2007	Party Name:BHUSHAN STEEL LIMITED	Meet No/Date:53/80-ALC2/2008 31.03.2009	Status:Case deferred
	HQ File :01/80/050/00539/AM08/	RLA File :05/24/040/00571/AM08/	Lic.No/Date:0510211055 24.10.2007	Defer Date: 26.05.2009
	Decision : The Committee noted that the case was under MOS's study. The Committee, therefore, decided to defer the consideration and to re-list the case on 26.05.2009.			

14	Case No.:24/32/80-ALC2/2007	Party Name:BHUSHAN STEEL LIMITED	Meet No/Date:53/80-ALC2/2008 31.03.2009	Status:Case deferred
	HQ File :01/80/050/00540/AM08/	RLA File :05/24/040/00572/AM08/	Lic.No/Date:0510211058 24.10.2007	Defer Date: 26.05.2009
	Decision : The Committee noted that the case was under MOS's study. The Committee, therefore, decided to defer the consideration and to re-list the case on 26.05.2009.			

15	Case No.:2/33/81-ALC2/2007	Party Name:ROCHEM SEPARATION SYSTEMS (INDIA) PVT. LTD.	Meet No/Date:53/80-ALC2/2008 31.03.2009	Status:Case deferred
	HQ File :01/81/050/00399/AM08/	RLA File :03/95/040/00714/AM08/	Lic.No/Date:0310447861 25.10.2007	Defer Date: 26.05.2009
	Decision : The committee noted that the representative of DIPP present in the meeting returned the DGFT file and desired to call for some additional information from the firm. On his recommendation it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 26.05.2009:- 1. Information in respect of items at S.Nos. 4 & 5 of Standard Deficiency Format. 2. Information at S.No.11 of Standard Deficiency Format in respect of import item at S.No.13.			

	Case No.:116/52/80-ALC2/2007	Party Name:PUROLATOR INDIA LTD	Meet No/Date:53/80-ALC2/2008	Status:Case deferred
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16			31.03.2009	
	HQ File :01/80/050/01193/AM08/	RLA File :05/24/040/00678/AM08/	Lic.No/Date:0510212742 29.11.2007	Defer Date: 26.05.2009
	Decision : The DHI vide their U.O. No. 3(54)/08-TSW(B) dt. 27.03.2009 informed that the firm has furnished incomplete reply. The Committee, therefore, decided to direct the firm to furnish the following information / documents complete in all respects otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 26.05.2009:- 1. The drawing of the export product. 2. Name of the components to be manufactured out of each raw material. 3. Form and specification of item No. 9 & 10. 4. The details of pipe proposed for import has not been given. But new items have been added – Why ? 5. Information in respect of Sl.No.11 and 11a of the Standard Deficiency Format is incomplete. Furnish component details and calculation.			

17	Case No.:114/52/80-ALC2/2007	Party Name:THE SARASWATI INDUSTRIAL SYNDICATE LTD.	Meet No/Date:53/80-ALC2/2008 31.03.2009	Status:Case deferred
	HQ File :01/80/050/01191/AM08/	RLA File :05/24/040/00681/AM08/	Lic.No/Date:0510213057 05.12.2007	Defer Date: 26.05.2009
	Decision : The Committee observed that the firm has furnished incomplete reply in response to this office letter calling for certain information. On the recommendation of the representative of DHI present in the meeting, it was decided by the Committee to advise the firm to appear before the NC to explain their case in person along following information complete in all respects otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 26.05.2009:- 1. Calculation of net weight of components manufactured out of raw material supported by relevant drawing. 2. Justification of quantity of welding material.			

18	Case No.:113/52/80-ALC2/2007	Party Name:THE SARASWATI INDUSTRIAL SYNDICATE LTD.	Meet No/Date:53/80-ALC2/2008 31.03.2009	Status:Case deferred
	HQ File :01/80/050/01190/AM08/	RLA File :05/24/040/00724/AM08/	Lic.No/Date:0510213580 14.12.2007	Defer Date: 26.05.2009
	Decision : The Committee observed that the firm has furnished incomplete reply in response to this office letter calling for certain information. On the recommendation of the representative of DHI present in the meeting, it was decided by the Committee to advise the firm to appear before the NC to explain their case in person along following information complete in all respects otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 26.05.2009:- 1. Net weight of the components manufactured out of the Steel Plates. 2. Calculation for at least 75% weight of steel plates proposed for import. 3. The rating of the Press proposed to be manufactured is not available in the drawing submitted.			

	Case No.:9/5/85-ALC3/2008	Party Name:SUNLAND METAL RECYCLING INDUSTRIES	Meet No/Date:53/80-ALC2/2008 31.03.2009	Status:Case rejected
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19	HQ File :01/85/050/00064/AM09/	RLA File :03/95/040/00348/AM08/	Lic.No/Date:0310454161 14.12.2007	
	Decision : The committee observed that firm has furnished their reply. The representative of DC(MSME) present in the meeting informed the committee that firm is using copper scrap to manufacture copper dress which is a by product and not the main product. The Committee after deliberating upon the case decided to reject the case as use of raw material viz. copper scrap can not be allowed for such by product. The RLA may take necessary action accordingly.			
20	Case No.:42/40/81-ALC2/2007	Party Name:TIL LIMITED	Meet No/Date:53/80-ALC2/2008 31.03.2009	Status:Case deferred
	HQ File :01/81/050/00480/AM08/	RLA File :02/24/040/00256/AM08/	Lic.No/Date:0210107221 17.12.2007	Defer Date: 26.05.2009
	Decision : The Committee noted that firm has sought time for submission of required information. The Committee, therefore, decided to remind the firm for expediting the said information otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 26.05.2009.			
21	Case No.:6/42/80-ALC2/2007	Party Name:NATIONAL STEEL AND AGRO INDUSTRIES LTD.,	Meet No/Date:53/80-ALC2/2008 31.03.2009	Status:Case deferred
	HQ File :01/80/050/00633/AM08/	RLA File :11/24/040/00045/AM08/	Lic.No/Date:1110016603 27.12.2007	Defer Date: 26.05.2009
	Decision : The Committee noted that the case was under MOS's study. The Committee, therefore, decided to defer the consideration and to re-list the case on 26.05.2009.			
22	Case No.:63/52/80-ALC2/2007	Party Name:PRECIHOLE MACHINE TOOLS PVT. LTD.,	Meet No/Date:53/80-ALC2/2008 31.03.2009	Status:Case closed
	HQ File :01/80/050/01140/AM08/	RLA File :03/95/040/00954/AM08/	Lic.No/Date:0310455417 27.12.2007	
	Decision : The Committee observed that the case was already decided in NC meeting No. 35/2008 dt. 26.11.2008 and thus the case is withdrawn.			
23	Case No.:19/52/80-ALC2/2007	Party Name:GEA BGR ENERGY SYSTEM INDIA LIMITED	Meet No/Date:53/80-ALC2/2008 31.03.2009	Status:Case deferred
	HQ File :01/80/050/01096/AM08/	RLA File :04/24/040/00322/AM08/	Lic.No/Date:0410092978 02.01.2008	Defer Date: 26.05.2009
	Decision : The Committee noted that firm has sought time for submission of required information. The Committee, therefore, decided to remind the firm for expediting the said information otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 26.05.2009.			
	Case No.:20/52/80-ALC2/2007	Party Name:GEA BGR ENERGY SYSTEM INDIA LIMITED	Meet No/Date:53/80-ALC2/2008 31.03.2009	Status:Case deferred
	HO File :01/80/050/01097/AM08/	RLA File :04/24/040/00325/AM08/	Lic.No/Date:0410092981	Defer Date: 26.05.2009

24			02.01.2008	
	Decision : The Committee noted that firm has sought time for submission of required information. The Committee, therefore, decided to remind the firm for expediting the said information otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 26.05.2009.			

25	Case No.:21/52/80-ALC2/2007	Party Name:GEA BGR ENERGY SYSTEM INDIA LIMITED	Meet No/Date:53/80-ALC2/2008 31.03.2009	Status:Case deferred
	HQ File :01/80/050/01098/AM08/	RLA File :04/24/040/00324/AM08/	Lic.No/Date:0410092979 02.01.2008	Defer Date: 26.05.2009
	Decision : On the recommendation of the representative of DHI present in the meeting, it was decided by the Committee to call for the following additional information/clarification from the firm and to re-list the case on 26.05.2009:- 1. Information in respect of Sl.No.3,4,5,8 & 11 of the Standard Deficiency Format. 2. Details of item no. 6 & 7 of items of import and their placement in the assembly drawing with justification of quantity of import.			

	Case No.:22/52/80-ALC2/2007	Party Name:GEA BGR ENERGY SYSTEM INDIA LIMITED	Meet No/Date:53/80-ALC2/2008 31.03.2009	Status:Case deferred
	HQ File :01/80/050/01099/AM08/	RLA File :04/24/040/00323/AM08/	Lic.No/Date:0410092975 02.01.2008	Defer Date: 26.05.2009
26	Decision : On the recommendation of the representative of DHI present in the meeting, it was decided by the Committee to call for the following additional information/clarification from the firm and to re-list the case on 26.05.2009:- 1. Information in respect of Sl.No.3,4,5,8 & 11 of the Standard Deficiency Format. 2. Details of item no. 6 & 7 of items of import and their placement in the assembly drawing with justification of quantity of import.			

	Case No.:15/52/80-ALC2/2007	Party Name:GKB RX LENS PVT LTD	Meet No/Date:53/80-ALC2/2008 31.03.2009	Status:Case approved
	HQ File :01/80/050/01092/AM08/	RLA File :02/24/040/00260/AM08/	Lic.No/Date:0210107785 03.01.2008	
27	Decision : The C&PC furnished written comments in this case vide their O.M. No.46011/42/2007-PC.II dated 23.03.2009. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization in accordance with C&PC's written comments with some modification as under:- 1. Quantity of import item No. 1 viz. Spectacle Lenses Semi Finished Raw Material may be allowed with 2% wastage. 2. Quantity of other import items may be allowed as recommended by C&PC in their O.M. referred to above. Copy of C&PC O.M. referred to above may be forwarded to RA. The Regional Authority may take necessary action accordingly.			

28	Case No.:16/52/80-ALC2/2007	Party Name:GKB RX LENS PVT LTD	Meet No/Date:53/80-ALC2/2008	Status:Case approved
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		31.03.2009	
HQ File :01/80/050/01093/AM08/	RLA File :02/24/040/00259/AM08/	Lic.No/Date:0210107825 04.01.2008	
Decision : The C&PC furnished written comments in this case vide their O.M. No.46011/42/2007-PC.II dated 23.03.2009. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization in accordance with C&PC's written comments with some modification as under:- 1. Quantity of import item No. 1 viz. Spectacle Lenses Semi Finished Raw Material may be allowed as 33104 with 2% wastage. 2. Quantity of import item No. 16 viz. Spectacle Lenses Raw Material may be allowed on net to net basis. 3. Quantity of other import items may be allowed as recommended by C&PC in their O.M. referred to above. Copy of C&PC O.M. referred to above may be forwarded to RA. The Regional Authority may take necessary action accordingly.			

29	Case No.:32/52/80-ALC2/2007	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:53/80-ALC2/2008 31.03.2009	Status:Case deferred
	HQ File :01/80/050/01109/AM08/	RLA File :03/95/040/00976/AM08/	Lic.No/Date:0310457328 10.01.2008	Defer Date: 26.05.2009
	Decision : The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 26.05.2009.			

30	Case No.:81/52/80-ALC2/2007	Party Name:RAPSRI ENGG INDUSTRIES LTD	Meet No/Date:53/80-ALC2/2008 31.03.2009	Status:Case deferred
	HQ File :01/80/050/01158/AM08/	RLA File :07/24/040/00707/AM08/	Lic.No/Date:0710055379 10.01.2008	Defer Date: 26.05.2009
	Decision : The representative of the DC(MSME) informed the Committee that they had received the firm's reply on 27.03.2009 and case was under their study. The Committee, therefore, decided to defer the consideration and to re-list the case on 26.05.2009.			

31	Case No.:112/52/80-ALC2/2007	Party Name:THE SARASWATI INDUSTRIAL SYNDICATE LTD.	Meet No/Date:53/80-ALC2/2008 31.03.2009	Status:Case deferred
	HQ File :01/80/050/01189/AM08/	RLA File :05/24/040/00804/AM08/	Lic.No/Date:0510215182 18.01.2008	Defer Date: 26.05.2009
	Decision : The Committee observed that the firm has furnished incomplete reply in response to this office letter calling for certain information. On the recommendation of the representative of DHI present in the meeting, it was decided by the Committee to advise the firm to appear before the NC to explain their case in person along following information complete in all respects otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 26.05.2009:- 1. Net weight of the components manufactured out of the Steel Plates. 2. Calculation for at least 75% weight of steel plates proposed for import.			

3. The rating of the Press proposed to be manufactured is not available in the drawing submitted.

32	Case No.:85/52/80-ALC2/2007	Party Name:MUD	Meet No/Date:53/80-ALC2/2008 31.03.2009	Status:Case deferred
	HQ File :01/80/050/01162/AM08/	RLA File :07/24/040/00726/AM08/	Lic.No/Date:0710055533 23.01.2008	Defer Date: 26.05.2009
	Decision : The representative of the DC(MSME) informed the Committee that they had received the firm's reply on 30.03.2009 and case was under their study. The Committee, therefore, decided to defer the consideration and to re-list the case on 26.05.2009.			

33	Case No.:123/52/80-ALC2/2007	Party Name:THE SARASWATI INDUSTRIAL SYNDICATE LTD.	Meet No/Date:53/80-ALC2/2008 31.03.2009	Status:Case deferred
	HQ File :01/80/050/01200/AM08/	RLA File :05/24/040/00817/AM08/	Lic.No/Date:0510215372 24.01.2008	Defer Date: 26.05.2009
	Decision : The Committee observed that the firm has furnished incomplete reply in response to this office letter calling for certain information. On the recommendation of the representative of DHI present in the meeting, it was decided by the Committee to advise the firm to appear before the NC to explain their case in person along following information complete in all respects otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 26.05.2009:- 1. Calculation of net weight of components manufactured out of raw material supported by relevant drawing. 2. Justification of quantity of welding material.			

34	Case No.:24/52/80-ALC2/2007	Party Name:GEA BGR ENERGY SYSTEM INDIA LIMITED	Meet No/Date:53/80-ALC2/2008 31.03.2009	Status:Case deferred
	HQ File :01/80/050/01101/AM08/	RLA File :04/24/040/00349/AM08/	Lic.No/Date:0410093469 25.01.2008	Defer Date: 26.05.2009
	Decision : The Committee noted that firm has sought time for submission of required information. The Committee, therefore, decided to remind the firm for expediting the said information otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 26.05.2009.			

35	Case No.:51/52/80-ALC2/2007	Party Name:WPIL LTD.,	Meet No/Date:53/80-ALC2/2008 31.03.2009	Status:Case deferred
	HQ File :01/80/050/01128/AM08/	RLA File :02/24/040/00283/AM08/	Lic.No/Date:0210108677 30.01.2008	Defer Date: 26.05.2009
	Decision : The Committee observed that the firm has furnished incomplete reply and assured to furnish the complete reply shortly. The Committee, therefore, decided to direct the firm to furnish the information complete in all respects otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 26.05.2009.			

36	Case No.:49/2/81-ALC2/2008	Party Name:SAINT GOBAIN SEVA ENGINEERING INDIA LTD.,	Meet No/Date:53/80-ALC2/2008 31.03.2009	Status:Case deferred
	HQ File :01/81/050/00743/AM08/	RLA File :07/24/040/00724/AM08/	Lic.No/Date:0710055706 06.02.2008	Defer Date: 26.05.2009
	Decision : The representative of the DHI informed the Committee that the case was under their study. The Committee, therefore, decided to defer the consideration			

and to re-list the case on 26.05.2009.

37	Case No.:55/52/80-ALC2/2007	Party Name:REINHARDT ROTO-MACHINES	Meet No/Date:53/80-ALC2/2008 31.03.2009	Status:Case deferred
	HQ File :01/80/050/01132/AM08/	RLA File :34/24/040/00215/AM08/	Lic.No/Date:3410020774 07.02.2008	Defer Date: 26.05.2009
	Decision : The representative of the DHI informed the Committee that the case was under their study. The Committee, therefore, decided to defer the consideration and to re-list the case on 26.05.2009.			

38

Case No.:101/52/80-ALC2/2007	Party Name:CIM TOOLS PVT.LTD.,	Meet No/Date:53/80-ALC2/2008 31.03.2009	Status:Case deferred
HQ File :01/80/050/01178/AM08/	RLA File :07/24/040/00763/AM08/	Lic.No/Date:0710055797 12.02.2008	Defer Date: 26.05.2009

Decision : The committee noted that a subcommittee visited the factory of the firm to see the actual manufacturing process and to find-out the wastage involved and has submitted its report. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization as per sub-committee report as under:-

SL.NO.	PART NO.	PART NAME	Export qty as per license(In Nos.)	Total export weight (Kgs)	Total RM Weight after 15 % recovery (in Kgs)	wastage in %age after 15 % recovery
1	2	3	4	5	6	7
1	7425130-802	LINK ASSY	378	13.23	78.73	495
2	7718152-815	BASE ASSY	5250	2,520.00	3192.78	27
3	7422961-801	HOUSING	23	4.95	24.93	404
4	7422961-802	HOUSING	23	4.95	25.45	415
5	7422961-803	HOUSING	23	4.95	24.48	395
6	7422961-806	HOUSING	23	4.95	24.93	404
7	7422961-807	HOUSING	23	4.95	24.48	395
8	7422961-809	HOUSING	23	4.95	25.45	415
9	7422961-804	HOUSING	23	4.95	22.72	360
10	7422961-805	HOUSING	44	9.46	43.47	360
11	7422961-808	HOUSING	23	4.95	22.72	360
12	7423277-801	FITTING	25	2.75	17.21	526
13	7425152-802	BASE ASSY	800	120.00	330.33	175
14	7425307-801	FOOT FIXED	750	142.50	562.44	295
15	7716204-801	EDGE TEE	213	85.20	707.78	731
16	7716205-801	EDGE TEE	213	85.20	707.78	731
17	7716254-801	EDGE TEE	213	85.20	588.18	590
18	7716255-801	EDGE TEE	213	85.20	588.18	590
19	7716304-801	EDGE TEE	213	85.20	588.18	590
20	7716305-801	EDGE TEE	213	85.20	588.18	590
21	A800268-811	EDGE TEE	600	408.00	2373.77	482

22	A800268-812	EDGE TEE	24	16.32	94.95	482
23	A800321-812	BASE	148	164.87	1176.02	613
24	A800343-801	BASE	188	60.16	202.78	237
25	A800345-801	BASE	210	252.00	1271.94	405
26	A803201-801	BASE	188	156.98	1367.88	771
27	A806515-802	BOTTOM PLATE	201	58.29	322.50	453
28	A807516-801	COVER	30	11.70	137.75	1077
29	A806819-801	FITTING	90	153.00	947.74	519
30	A877940-8202	BRACKET B, 47 YZ LATCH	248	80.60	260.82	224
31	A877940-8204	BRACKET	245	107.80	405.42	276
32	A877940-8208	BRACKET	138	15.18	123.71	715
33	7712574-801	BASE PEDESTAL	60	6.00	33.68	461
34	7878051-801	BASE	915	118.95	934.48	686
35	7878053-801	HOUSING	969	218.03	979.99	349
36	A806515-802	BOTTOM PLATE	201	58.29	322.50	453
37	A400129-801	BRACKET	3450	914.25	1114.27	22

The Regional Authority may take necessary action accordingly.

39	Case No.:18/52/80-ALC2/2007	Party Name:GEA BGR ENERGY SYSTEM INDIA LIMITED	Meet No/Date:53/80-ALC2/2008 31.03.2009	Status:Case deferred
	HQ File :01/80/050/01095/AM08/	RLA File :04/24/040/00364/AM08/	Lic.No/Date:0410093855 13.02.2008	Defer Date: 26.05.2009
	Decision : The representative of the DHI informed the Committee that the case was under their study. The Committee, therefore, decided to defer the consideration and to re-list the case on 26.05.2009.			

40	Case No.:66/52/80-ALC2/2007	Party Name:PRECIHOLE MACHINE TOOLS PVT. LTD.,	Meet No/Date:53/80-ALC2/2008 31.03.2009	Status:Case deferred
	HQ File :01/80/050/01143/AM08/	RLA File :03/95/040/01129/AM08/	Lic.No/Date:0310461634 19.02.2008	Defer Date: 26.05.2009
	Decision : The representative of the DHI informed the Committee that the case was under their study. The Committee, therefore, decided to defer the consideration and to re-list the case on 26.05.2009.			

41	Case No.:58/52/80-ALC2/2007	Party Name:EUROSLLOT INDIA PVT LTD.	Meet No/Date:53/80-ALC2/2008 31.03.2009	Status:Case rejected
	HQ File :01/80/050/01135/AM08/	RLA File :03/94/040/01131/AM08/	Lic.No/Date:0310462537 25.02.2008	
	Decision : The Committee decided to reject the case on the ground that the firm did not furnish any reply with reference to this office letter and subsequent reminder calling for certain information, in the absence of which, it was not possible to decide the requirement of inputs. The RLA may take necessary action accordingly.			

42	Case No.:15/50/80-ALC2/2007	Party Name:INTERFIT INDIA LIMITED,	Meet No/Date:53/80-ALC2/2008 31.03.2009	Status:Case approved
	HQ File :01/80/050/01072/AM08/	RLA File :32/24/040/00082/AM08/	Lic.No/Date:3210037351 26.02.2008	
	Decision : The representative of the DIPP present in the meeting recommended the case. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization with following modifications:- 1. Words “viz. Elbows, Tees, Reducing Tees, Concentric Reducers” may be suffixed with the description of export product. 2. Quantity of export product in numbers should be equal to the quantity of the import item in numbers. 3. Total quantity of import item may be allowed as 201.3 MT inclusive of 8.8% wastage after 20% recovery. The Regional Authority may take necessary action accordingly.			
43	Case No.:16/50/80-ALC2/2007	Party Name:AQUASUB ENGINEERING	Meet No/Date:53/80-ALC2/2008 31.03.2009	Status:Case deferred
	HQ File :01/80/050/01073/AM08/	RLA File :32/24/040/00083/AM08/	Lic.No/Date:3210037368 27.02.2008	Defer Date: 26.05.2009
	Decision : The committee noted that firm has already send their reply to DC(MSME). The Committee, therefore, decided to remind DC(MSME) for expediting their comments. The case may be re-listed on 26.05.2009.			
44	Case No.:19/12/80-ALC2/2008	Party Name:THE INDURE PVT. LTD	Meet No/Date:53/80-ALC2/2008 31.03.2009	Status:Case deferred
	HQ File :01/80/050/00385/AM09/	RLA File :05/24/040/00822/AM08/	Lic.No/Date:0510217071 27.02.2008	Defer Date: 26.05.2009
	Decision : The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 26.05.2009.			
45	Case No.:75/16/80-ALC2/2008	Party Name:DAGGER MASTER TOOL INDUSTRIES LIMITED	Meet No/Date:53/80-ALC2/2008 31.03.2009	Status:Case approved
	HQ File :01/80/050/00598/AM09/	RLA File :03/94/040/01240/AM08/	Lic.No/Date:0310464292 10.03.2008	
	Decision : The DHI furnished written comments in this case vide their U.O. No.3(108)/08-TSW(B) dated 27.03.2009. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization in accordance with their written comments as under:- 1. After taking clue from SION at S.No. C-421, quantities of import item no. 1 may be allowed as applied for by the firm and its description may be amended to read as “Tungsten Carbide Blanks of relevant dia”. 2. Quantity of import item no. 2 may be allowed @ 5% of the FOB value of export. The Regional Authority may take necessary action accordingly.			

46	Case No.:69/52/80-ALC2/2007	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:53/80-ALC2/2008 31.03.2009	Status:Case deferred
	HQ File :01/80/050/01146/AM08/	RLA File :03/95/040/01133/AM08/	Lic.No/Date:0310464682 12.03.2008	Defer Date: 26.05.2009
	Decision : The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 26.05.2009.			

47	Case No.:8/9/81-ALC2/2008	Party Name:MARSONS COPPER & STRIPS PVT. LTD.,	Meet No/Date:53/80-ALC2/2008 31.03.2009	Status:Case approved
	HQ File :01/81/050/00108/AM09/	RLA File :02/24/040/00234/AM07/	Lic.No/Date:0210110280 13.03.2008	
	Decision : The representative of DIPP informed the Committee that they have not received the firm's application. The Committee therefore handed-over the firm's application to the technical authority for examination and submission of comments. The case may be re-listed on 26.05.2009.			

48	Case No.:130/52/80-ALC2/2007	Party Name:ALCOBEX METALS LTD.,	Meet No/Date:53/80-ALC2/2008 31.03.2009	Status:Case deferred
	HQ File :01/80/050/01207/AM08/	RLA File :13/24/040/00026/AM08/	Lic.No/Date:1310025905 13.03.2008	Defer Date: 26.05.2009
	Decision : The representative of the DC(MSME) present in the meeting recommended the case. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization with following modifications:- After taking clue from SION at S.No. C-1627, quantities of import items may be allowed as 291.5 MT. The Regional Authority may take necessary action accordingly.			

49	Case No.:119/24/80-ALC2/2008	Party Name:MINDA SILCA ENGINEERING LTD.	Meet No/Date:53/80-ALC2/2008 31.03.2009	Status:Case deferred
	HQ File :01/80/050/00995/AM09/	RLA File :05/24/040/00941/AM08/	Lic.No/Date:0510217932 14.03.2008	Defer Date: 26.05.2009
	Decision : The DC(MSME) has desired some information vide their U.O. No. 30(357)2008-ME dt. 30.03.2009. The Committee has decided to ask the firm to furnish the required information/clarification desired by the technical authority otherwise their case would be rejected. The case may be re-listed on 26.05.2009.			

50	Case No.:50/10/80-ALC2/2008	Party Name:ALSTOM PROJECTS INDIA LIMITED,	Meet No/Date:53/80-ALC2/2008 31.03.2009	Status:Case deferred
	HQ File :01/80/050/00350/AM09/	RLA File :03/94/040/01318/AM08/	Lic.No/Date:0310465996 25.03.2008	Defer Date: 26.05.2009
	Decision : The Committee observed that the firm has not furnished proper reply in respect of query No. 11 in response to this office letter calling for certain information. The Committee, therefore, decided to direct the firm to furnish the following information complete in all respects otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 26.05.2009:-			

1. Information in respect of Sl.No.11 of the Standard Deficiency Format.

51	Case No.:80/16/80-ALC2/2008	Party Name:JSW STEEL LIMITED	Meet No/Date:53/80-ALC2/2008 31.03.2009	Status:Case deferred
	HQ File :01/80/050/00603/AM09/	RLA File :03/94/040/01231/AM08/	Lic.No/Date:0310467010 02.04.2008	Defer Date: 26.05.2009
	Decision : The representative of the MOS informed the Committee that the was under their study. The Committee, therefore, decided to defer the consideration and to re-list the case on 26.05.2009.			

52	Case No.:115/16/80-ALC2/2008	Party Name:PRECIHOLE MACHINE TOOLS PVT. LTD.,	Meet No/Date:53/80-ALC2/2008 31.03.2009	Status:Case rejected
	HQ File :01/80/050/00638/AM09/	RLA File :03/95/040/00062/AM09/	Lic.No/Date:0310469321 24.04.2008	
	Decision : The Committee decided to reject the case on the ground that the firm did not furnish any reply with reference to this office letter and subsequent reminder calling for certain information, in the absence of which, it was not possible to decide the requirement of inputs. The RLA may take necessary action accordingly.			

53	Case No.:66/16/80-ALC2/2008	Party Name:J.J.PRECISION MOULDS & DIES,	Meet No/Date:53/80-ALC2/2008 31.03.2009	Status:Case deferred
	HQ File :01/80/050/00589/AM09/	RLA File :07/24/040/00032/AM09/	Lic.No/Date:0710057213 30.04.2008	Defer Date: 26.05.2009
	Decision : The representative of DHI informed the Committee that they have not received reply of the firm. The Committee therefore handed-over the firm's reply to the technical authority for examination and submission of comments. The case may be re-listed on 26.05.2009.			

54	Case No.:77/16/80-ALC2/2008	Party Name:INTERNATIONAL TUBULAR SERVICES (INDIA) PVT. LTD.	Meet No/Date:53/80-ALC2/2008 31.03.2009	Status:Case approved
	HQ File :01/80/050/00600/AM09/	RLA File :03/94/040/00172/AM09/	Lic.No/Date:0310471766 21.05.2008	
	Decision : The DHI furnished written comments in this case vide their U.O. No.3(330/09-TSW(B) dated 27.03.2009 recommending 7 nos. of Stabilizer forging as applied by the firm. The Committee, after deliberating upon the DHI comments, decided to ratify the norms in respect of the subject advance authorization with following modifications:- 1. Net weight of import item may be allowed as 19128 kg. after 20% recovery from wastage. The Regional Authority may take necessary action accordingly.			

	Case No.:6/10/83-ALC1/2008	Party Name:MITTAL APPLIANCES LIMITED,	Meet No/Date:53/80-ALC2/2008 31.03.2009	Status:Case approved
	HQ File :01/83/050/00270/AM09/	RLA File :11/24/040/00006/AM09/	Lic.No/Date:1110017260	

55			27.05.2008	
	Decision : The representative of the DIPP present in the meeting recommended the case. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization with following modifications:- 1. Words “Wire Bar/Wire rods” may be deleted from the description of import item at S.No.1 and its quantity may be allowed as applied for i.e. 72.675 MT inclusive of wastage of 14%. 2. Quantity of import item at Sl.No. 2 may be allowed as applied for i.e. 24.225 MT inclusive of a wastage of 14 %. The Regional Authority may take necessary action accordingly.			

56	Case No.:134/16/80-ALC2/2008	Party Name:AMBICA STEELS LTD.	Meet No/Date:53/80-ALC2/2008 31.03.2009	Status:Case approved
	HQ File :01/80/050/00657/AM09/	RLA File :05/24/040/00108/AM09/	Lic.No/Date:0510221167 29.05.2008	
	Decision : The MOS furnished written comments in this case vide their U.O. No.2(13)/2006-TW dated 25.03.2009. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization in accordance with their written comments. Copy of MOS letter referred to above may be forwarded to RA. The Regional Authority may take necessary action accordingly.			

57	Case No.:135/16/80-ALC2/2008	Party Name:AMBICA STEELS LTD.	Meet No/Date:53/80-ALC2/2008 31.03.2009	Status:Case approved
	HQ File :01/80/050/00658/AM09/	RLA File :05/24/040/00109/AM09/	Lic.No/Date:0510221168 29.05.2008	
	Decision : The MOS furnished written comments in this case vide their U.O. No.2(13)/2006-TW dated 25.03.2009. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization in accordance with their written comments. Copy of MOS letter referred to above may be forwarded to RA. The Regional Authority may take necessary action accordingly.			

58	Case No.:99/16/80-ALC2/2008	Party Name:AUTO TECH INDUSTRIES (INDIA) PVT. LTD.,	Meet No/Date:53/80-ALC2/2008 31.03.2009	Status:Case approved
	HQ File :01/80/050/00622/AM09/	RLA File :04/24/040/00039/AM09/	Lic.No/Date:0410096222 03.06.2008	
	Decision : The representative of the DHI present in the meeting recommended the case. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization with following modifications:- 1. Import item no. 1 being consumable may be allowed as 0.9% of the FOB value. 2. Quantity of import item no. 2 may be allowed on net to net basis with out any wastage. The Regional Authority may take necessary action accordingly.			

59	Case No.:78/16/80-ALC2/2008	Party Name:INTERNATIONAL TUBULAR SERVICES (INDIA) PVT. LTD.	Meet No/Date:53/80-ALC2/2008 31.03.2009	Status:Case approved
	HQ File :01/80/050/00601/AM09/	RLA File :03/94/040/00265/AM09/	Lic.No/Date:0310473475 06.06.2008	
	Decision : The DHI furnished written comments in this case vide their U.O. No.3(33)/09-TSW(B) dated 27.03.2009. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization in accordance with their written comments as under:- 1. Import of 12 nos. of stabilizer forging weighing 31800 kg. may be allowed considering net wastage of 45% after 20% recovery from scrap. 2. Balance one number stabilizer forging may be imported by paying duty. The Regional Authority may take necessary action accordingly.			

60	Case No.:102/12/80-ALC2/2008	Party Name:FABLINK ENGINEERING PVT. LTD.,	Meet No/Date:53/80-ALC2/2008 31.03.2009	Status:Case deferred
	HQ File :01/80/050/00468/AM09/	RLA File :05/24/040/00141/AM09/	Lic.No/Date:0510221981 11.06.2008	Defer Date: 26.05.2009
	Decision : The representative of the DHI informed the Committee that the case was under their study. The Committee, therefore, decided to defer the consideration and to re-list the case on 26.05.2009.			

61

Case No.:103/12/80-ALC2/2008	Party Name:CIM TOOLS PVT.LTD.,	Meet No/Date:53/80-ALC2/2008 31.03.2009	Status:Case approved
HQ File :01/80/050/00469/AM09/	RLA File :07/24/040/00125/AM09/	Lic.No/Date:0710057827 11.06.2008	

Decision : The committee noted that a subcommittee visited the factory of the firm to see the actual manufacturing process and to find-out the wastage involved and has submitted its report. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization as per sub-committee report as under:-

SL.NO.	PART NO.	PART NAME	Export qty as per license (Nos.)	Total export weight (Kgs)	Total RM Wt. after 15 % Recovery (in Kgs)	wastage in %age after 15 % recovery
1	2	3	4	5	6	7
1	7712500-90053	REINFORCEMENT PLATE	397	83.37	141.41	70
2	7712500-90054	REINFORCEMENT PLATE				
3	7712500-9053	REINFORCEMENT PLATE				
4	7712500-9054	REINFORCEMENT PLATE				

The Regional Authority may take necessary action accordingly.

Case No.:107/12/80-ALC2/2008	Party Name:CIM TOOLS PVT.LTD.,	Meet No/Date:53/80-ALC2/2008 31.03.2009	Status:Case approved
HQ File :01/80/050/00473/AM09/	RLA File :07/24/040/00101/AM09/	Lic.No/Date:0710057833 11.06.2008	

Decision : The committee noted that a subcommittee visited the factory of the firm to see the actual manufacturing process and to find-out the wastage involved and has submitted its report. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization as per sub-committee report as under:-

SL.NO.	PART NAME	Export qty as per license (Nos.)	Total export weight (Kgs)	Total RM Wt. after 15% /5 % recovery (in Kgs)	Wastage in %age after recovery
1	2	3	4	5	6
1	CRACK STOPPER	126	157.50	336.82	114
2	CRACK STOPPER	126	157.50	336.82	114
3	BRACKET SUPPORT	234	21.53	93.78	336
4	BRACKET SUPPORT	196	10.19	103.63	917
5	BRACKET SUPPORT	196	10.19	103.63	917
6	PLATE COVER	180	16.20	30.36	87
7	PLATE COVER	180	15.30	30.22	98
8	STUD PLATE	400	46.40	64.62	39
9	STUD PLATE	400	46.40	64.62	39
10	BRACKET SUPPORT	400	18.40	110.19	499
11	BRACKET SUPPORT	400	13.60	109.47	705
12	PLATE SEALING	440	343.20	506.73	48
13	PLATE SEALING	440	272.80	556.87	104
14	PLATE SEALING	456	20.98	124.50	494
15	PLATE SEALING	456	68.40	131.62	92
16	SEAL RETAINER	275	77.00	140.74	83
17	SEAL RETAINER	275	77.00	140.74	83
18	BRACKET	384	57.60	134.63	134
19	RIB 14 AFT	20	253.00	922.33	265
20	RIB 14 AFT	20	253.00	922.33	265
21	BRACKET	100	15.00	27.17	81
22	BRACKET	100	15.00	27.17	81
23	BRACKET	100	15.00	27.17	81
24	BRACKET	100	15.00	27.17	81
25	BRACKET	900	198.00	379.34	92
26	ANGLE CLEAT LH	102	21.93	46.99	114
27	ANGLE CLEAT RH	102	21.93	46.99	114
28	BRACKET	1000	150.00	230.88	54
29	BRACKET	2200	330.00	549.60	67
30	M/C BRACKET	220	34.10	55.13	62
31	M/C BRACKET LH	220	34.10	55.13	62
32	M/C BRACKET RH	220	34.10	55.13	62
33	ANGLE CLEAT	300	46.50	97.90	111

34	ANGLE CLEAT	300	46.50	75.17	62
35	ANGLE CLEAT	300	46.50	75.17	62
36	ANGLE CLEAT	300	103.50	197.38	91
37	CLEAT LH	300	46.50	103.96	124
38	CLEAT RH	300	46.50	103.96	124
39	BRACKET	720	277.20	780.64	182
40	CLEAT	20	19.00	45.45	139
41	CLEAT	20	19.00	45.45	139
42	CLEAT	20	23.00	39.90	73
43	CLEAT	20	23.00	39.90	73
44	CLEAT	150	81.00	125.03	54
45	CLEAT	150	81.00	125.03	54
46	CLEAT	150	81.00	139.14	72
47	CLEAT	150	81.00	139.14	72
48	TOP SKIN STIFFENER	40	98.00	204.45	109
49	TOP SKIN STIFFENER	30	73.50	153.33	109
50	STIFFENER 1	30	18.30	37.30	104
51	STIFFENER 2	30	43.50	92.55	113
52	STIFFENER 2	10	14.50	30.85	113
53	EDGE BEAM BRACKET-1	20	31.00	52.26	69
54	EDGE BEAM BRACKET-1	20	31.00	52.26	69
55	TOP SKIN STIFFENER	20	37.00	84.68	129
56	TOP SKIN STIFFENER	20	37.00	84.68	129
57	ANGLE SHROUDER ATCH MID UPR	20	52.00	118.31	128
58	ANGLE SHROUDER ATCH MID UPR	20	52.00	118.31	128
59	ANGLE	15	32.25	73.19	127
60	ANGLE	15	32.25	73.19	127
61	STIFFENER 3	30	49.50	81.11	64
62	ANGLE LOWER FRS	15	119.25	262.43	120
63	ANGLE LOWER FRS	15	119.25	262.43	120
64	TOP SKIN STIFFENER 3	15	33.30	73.13	120
65	TOP SKIN STIFFENER 3	15	33.30	73.13	120
66	STRUT FWD INNER	50	48.75	55.34	14
67	STRUT FWD INNER	50	48.75	55.34	14
68	STRUT FWD INNER	50	60.75	69.89	15
69	STRUT FWD INNER	50	60.75	69.89	15
70	STRUT MID RIB	50	45.00	51.38	14
71	STRUT MID RIB	50	45.00	51.38	14
72	BRACKET ANGLE LH	50	125.00	403.03	222
73	BRACKET ANGLE RH	50	125.00	403.03	222
74	EDGE BEAM	50	0.00	2677.93	
75	EDGE BEAM	50	0.00	2677.93	
76	STIFFENER BEAM	50	267.50	2148.61	703
77	STIFFENER BEAM	50	267.50	2148.61	703
78	BRACKET MTG HINGE FWD	50	128.00	319.14	149
79	BRACKET MTG HINGE FWD	50	128.00	319.14	149
80	JOINT PLATE	150	142.50	254.59	79

81	JOINT PLATE	150	172.50	288.10	67
82	JOINT PLATE	150	172.50	288.10	67
83	TUBE STRUT	88	25.52	31.37	23
84	BARREL STRUT	480	52.80	275.99	423
85	BARREL STRUT	480	52.80	275.99	423
86	BUSH HEADED	325	2.60	9.85	279
87	BODY TURN BUCKLE	720	50.40	144.54	187
88	FORK END	648	123.12	814.29	561
89	FORK END	648	123.12	814.29	561
90	EYE END	648	84.24	812.35	864
91	LINK BODY	858	34.32	101.40	195
92	FORK END	110	12.10	77.34	539
93	FORK END	110	12.10	77.34	539
94	NUT	1100	19.80	94.96	380
95	FORK END	500	75.00	586.90	683
96	BODY TURN BUCKLE	384	72.96	274.04	276
97	BODY TURN BUCKLE	384	72.96	274.04	276
98	ADJUSTER	115	5.75	30.44	429
99	FORK END	132	4.62	32.92	613
100	HOUSING	299	58.31	430.11	638
101	HOUSING	903	126.42	632.81	401
102	HOUSING	420	113.40	1913.92	1588
103	PIN PINION	7900	15.80	42.69	170
104	BUSH	11970	59.85	198.84	232
105	PIN	8100	16.20	48.54	200
106	BLANKING PLUG	7000	28.00	73.35	162
107	BUSH	2240	44.80	31.30	-30
108	BUSH	104	15.60	65.29	319
109	BUSH	3400	204.00	1517.09	644
110	BUSH	1054	368.90	609.67	65
111	COUPLING	288	236.16	308.69	31
112	COUPLING	288	15.55	265.71	1609
113	FLANGED BUSH	250	1.00	6.94	594
114	SCREWED BUSH	2700	2.70	10.68	296
115	BUSH	600	13.20	49.90	278
116	BUSH	360	16.20	46.74	189
117	BUSH	500	31.00	171.52	453
118	BUSH	500	27.50	224.98	718
119	BUSH	300	67.50	415.84	516
120	BUSH HINGE BRKT FWD	100	0.00	6.82	
121	BUSH HINGE BRKT FWD	100	0.00	11.39	
122	BUSH FAILSAFE UPPER-LH	100	8.20	57.18	597
123	BUSH FAILSAFE UPPER-RH	100	8.20	57.18	597
124	BUSH FLANGED	300	7.80	67.97	771
125	BRACKET SUPPORT	75	3.45	20.66	499
126	BRACKET SUPPORT	75	2.55	20.53	705
127	PLATE SEALING	120	57.60	132.80	131
128	PLATE SEALING	120	74.40	151.87	104
129	BRACKET	420	12.60	139.70	1009

130	RIB 14 AFT	15	49.50	670.71	1255
131	RIB 14 AFT	15	49.50	670.71	1255
The Regional Authority may take necessary action accordingly.					

63	Case No.:2/14/80-ALC2/2008	Party Name:MACMET INDIA LIMITED	Meet No/Date:53/80-ALC2/2008 31.03.2009	Status:Case deferred
	HQ File :01/80/050/00478/AM09/	RLA File :02/24/040/00030/AM09/	Lic.No/Date:0210113456 11.06.2008	Defer Date: 26.05.2009
Decision :The DHI has desired some information vide their U.O. No. 3(62)/09-TSW(B) dt. 31.03.2009. The Committee has decided to ask the firm to furnish the following information/clarification desired by the technical authority otherwise their case would be rejected. The case may be re-listed on 26.05.2009:- 1. Information in respect of Sl.No.1,2,3,8 & 11 of the Standard Deficiency Format. 2. Appendix 11A of the application.				

64	Case No.:3/14/80-ALC2/2008	Party Name:MACMET INDIA LIMITED	Meet No/Date:53/80-ALC2/2008 31.03.2009	Status:Case deferred
	HQ File :01/80/050/00479/AM09/	RLA File :02/24/040/00031/AM09/	Lic.No/Date:0210113457 11.06.2008	Defer Date: 26.05.2009
Decision : The representative of DHI present in the meeting informed the committee that they required similar information in this case also as desired by them vide their U.O. No. 3(62)/09-TSW(B) dt. 31.03.2009 in Adv. Authorization no. 0210113456. On his recommendation it was decided by the Committee to ask the firm to furnish the following information/clarification in this case also otherwise their case would be rejected. The case may be re-listed on 26.05.2009:- 1. Information in respect of Sl.No.1,2,3,8 & 11 of the Standard Deficiency Format. 2. Appendix 11A of the application.				

65	Case No.:4/14/80-ALC2/2008	Party Name:MACMET INDIA LIMITED	Meet No/Date:53/80-ALC2/2008 31.03.2009	Status:Case deferred
	HQ File :01/80/050/00480/AM09/	RLA File :02/24/040/00032/AM09/	Lic.No/Date:0210113458 11.06.2008	Defer Date: 26.05.2009
Decision : The representative of DHI present in the meeting informed the committee that they required similar information in this case also as desired by them vide their U.O. No. 3(62)/09-TSW(B) dt. 31.03.2009 in Adv. Authorization no. 0210113456. On his recommendation it was decided by the Committee to ask the firm to furnish the following information/clarification in this case also otherwise their case would be rejected. The case may be re-listed on 26.05.2009:- 1. Information in respect of Sl.No.1,2,3,8 & 11 of the Standard Deficiency Format. 2. Appendix 11A of the application.				

	Case No.:8/14/80-ALC2/2008	Party Name:KILBURN ENGINEERING LTD	Meet No/Date:53/80-ALC2/2008 31.03.2009	Status:Case deferred
	HQ File :01/80/050/00484/AM09/	RLA File :03/94/040/00281/AM09/	Lic.No/Date:0310474390 12.06.2008	Defer Date: 26.05.2009

66	Decision : The representative of DHI has desired some information. The Committee accordingly decided to ask the firm to furnish the following information/clarification desired by the technical authority otherwise their case would be rejected. The case may be re-listed on 26.05.2009:- 1. Weight of the different types of pipes proposed for import. 2. Information in respect of Sl.No.4,5 & 11 of the Standard Deficiency Format. 3. Appendix 11A of the application export product wise.		
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67	Case No.:6/14/80-ALC2/2008	Party Name:LIFELONG INDIA LTD.	Meet No/Date:53/80-ALC2/2008 31.03.2009	Status:Case deferred
	HQ File :01/80/050/00482/AM09/	RLA File :05/24/040/00099/AM09/	Lic.No/Date:0510222158 13.06.2008	Defer Date: 26.05.2009
Decision : The DHI has desired some information vide their U.O. No. 3(87)/08-TSW(B) dt. 25.03.2009. The Committee has decided to ask the firm to furnish the required information/clarification desired by the technical authority otherwise their case would be rejected. The case may be re-listed on 26.05.2009:-				

68	Case No.:11/14/80-ALC2/2008	Party Name:THE SARASWATI INDUSTRIAL SYNDICATE LTD.	Meet No/Date:53/80-ALC2/2008 31.03.2009	Status:Case deferred
	HQ File :01/80/050/00487/AM09/	RLA File :05/24/040/00178/AM09/	Lic.No/Date:0510222179 16.06.2008	Defer Date: 26.05.2009
Decision : The Committee observed that the firm has furnished incomplete reply in response to this office letter calling for certain information. On the recommendation of the representative of DHI present in the meeting, it was decided by the Committee to advise the firm to appear before the NC to explain their case in person along following information complete in all respects otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 26.05.2009:- 3. Net weight of the components manufactured out of the Steel Plates. 4. Calculation for at least 75% weight of steel plates proposed for import. 3. The rating of the Press proposed to be manufactured is not available in the drawing submitted.				

69	Case No.:16/14/80-ALC2/2008	Party Name:INDUSTRIAL METAL POWDERS (INDIA) PVT.LTD.	Meet No/Date:53/80-ALC2/2008 31.03.2009	Status:Case deferred
	HQ File :01/80/050/00492/AM09/	RLA File :31/24/040/00059/AM09/	Lic.No/Date:3110034022 16.06.2008	Defer Date: 26.05.2009
Decision : The representative of DC(MSME) informed the Committee that they have not received the firm's application. The Committee noted that MOS was not concerned with the case and therefore handed-over the firm's application to the technical authority of DC(MSME) for examination and submission of comments. The case may be re-listed on 26.05.2009.				

70	Case No.:20/14/80-ALC2/2008	Party Name:THERMAX LTD.,	Meet No/Date:53/80-ALC2/2008 31.03.2009	Status:Case deferred
	HQ File :01/80/050/00496/AM09/	RLA File :31/21/040/00073/AM09/	Lic.No/Date:3110034061 17.06.2008	Defer Date: 26.05.2009
Decision : The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information despite reminder. The Committee, therefore, decided to issue final reminder to the firm for expediting the required information otherwise their case will be rejected and no				

further representation will be entertained. The case may be re-listed on 26.05.2009.

71	Case No.:21/14/80-ALC2/2008	Party Name:PYRO ELECTRIC INSTRUMENTS GOA PVT.LTD	Meet No/Date:53/80-ALC2/2008 31.03.2009	Status:Case deferred
	HQ File :01/80/050/00497/AM09/	RLA File :17/24/040/00037/AM09/	Lic.No/Date:1710002066 17.06.2008	Defer Date: 26.05.2009
	Decision : The representative of DIPP informed the Committee that they have not received reply of the firm. The Committee therefore handed-over the firm's reply to the technical authority for examination and submission of comments. The case may be re-listed on 26.05.2009.			

72	Case No.:27/14/80-ALC2/2008	Party Name:G.B. ENGINEERING ENTERPRISES PVT. LTD.,	Meet No/Date:53/80-ALC2/2008 31.03.2009	Status:Case deferred
	HQ File :01/80/050/00503/AM09/	RLA File :04/24/040/00078/AM09/	Lic.No/Date:0410096592 18.06.2008	Defer Date: 26.05.2009
	Decision : The DHI has desired some information vide their U.O. No. 3(6)/09-TSW(B) dt. 20.03.2009. The Committee has decided to ask the firm to furnish the following information/clarification desired by the technical authority otherwise their case would be rejected. The case may be re-listed on 26.05.2009:- 1. Weight of different types of pipes proposed for import. 2. Information in respect of Sl.No.4,5 & 11 of the Standard Deficiency Format export product wise. 3. Weight of different types of plates proposed for import separately.			

73	Case No.:29/14/80-ALC2/2008	Party Name:GEA BGR ENERGY SYSTEM INDIA LIMITED	Meet No/Date:53/80-ALC2/2008 31.03.2009	Status:Case deferred
	HQ File :01/80/050/00505/AM09/	RLA File :04/24/040/00077/AM09/	Lic.No/Date:0410096594 18.06.2008	Defer Date: 26.05.2009
	Decision : The Committee noted that firm has sought time for submission of required information. The Committee, therefore, decided to remind the firm for expediting the said information otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 26.05.2009.			

74	Case No.:42/14/80-ALC2/2008	Party Name:KUVAWALA DRILL-EQUIP	Meet No/Date:53/80-ALC2/2008 31.03.2009	Status:Case deferred
	HQ File :01/80/050/00518/AM09/	RLA File :03/94/040/00208/AM09/	Lic.No/Date:0310475753 20.06.2008	Defer Date: 26.05.2009
	Decision : The Committee observed that the firm has furnished incomplete reply in response to this office letter calling for certain information. The Committee, therefore, decided to direct the firm to furnish the following information complete in all respects otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 26.05.2009:- 1. Information in respect of Sl.No.11 of the Standard Deficiency Format.			

75	Case No.:45/14/80-ALC2/2008	Party Name:THERMODYNE TECHNOLOGIES PRIVATE	Meet No/Date:53/80-ALC2/2008	Status:Case deferred
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	LIMITED	31.03.2009	
HQ File :01/80/050/00521/AM09/	RLA File :04/24/040/00079/AM09/	Lic.No/Date:0410096647 20.06.2008	Defer Date: 26.05.2009
Decision : The DHI has desired some information vide their U.O. No. 3(47)/08-TSW(B) dt. 20.02.2009. The Committee has decided to ask the firm to furnish the following information/clarification desired by the technical authority otherwise their case would be rejected. The case may be re-listed on 26.05.2009. 1. There are 98 export items with individual values. The firm has not given break up of import items for each export item. 2. Information in respect of Sl.No.4,8,9 & 11 of the Standard Deficiency Format. 3. The name of the component / components to be made out of earbon steel castings (item No. 4), their net and gross weight. 4. Break up of different types of valves given at item no. 12 and 13 of the import items.			

76	Case No.:46/14/80-ALC2/2008	Party Name:MICRON INSTRUMENTS PVT LTD	Meet No/Date:53/80-ALC2/2008 31.03.2009	Status:Case approved
	HQ File :01/80/050/00522/AM09/	RLA File :05/24/040/00191/AM09/	Lic.No/Date:0510222598 23.06.2008	
	Decision : The representative of the DIPP present in the meeting recommended the case. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization with following modifications:- 1. Total net weight of export products may be specified as 249.5 Kgs. 2. Quantity of import item may be allowed as 1472 Kgs. inclusive of 490% wastage after taking 1/3rd recovery The Regional Authority may take necessary action accordingly.			

77	Case No.:6/16/80-ALC2/2008	Party Name:AMBICA STEELS LTD.	Meet No/Date:53/80-ALC2/2008 31.03.2009	Status:Case approved
	HQ File :01/80/050/00529/AM09/	RLA File :05/24/040/00200/AM09/	Lic.No/Date:0510222683 24.06.2008	
	Decision : The MOS furnished written comments in this case vide their U.O. No.2(13)/2006-TW vol.III dated 30.03.2009. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization in accordance with their written comments. Copy of MOS letter referred to above may be forwarded to RA. The Regional Authority may take necessary action accordingly.			

78	Case No.:40/16/80-ALC2/2008	Party Name:AUTO TECH INDUSTRIES (INDIA) PVT. LTD.,	Meet No/Date:53/80-ALC2/2008 31.03.2009	Status:Case approved
	HQ File :01/80/050/00563/AM09/	RLA File :04/24/040/00080/AM09/	Lic.No/Date:0410096868 01.07.2008	
	Decision : The DHI comments in this case vide their U.O. No.3(109)/08-TSW(B) dated 27.03.2009 informing that firm has not furnished the complete			

information. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization based on available information in accordance with DHI's written comments as under:-

1. Weight of the export product, viz. 3.8 kg. may be incorporated in the export product.
2. Quantity of import item no. 3 & 4 may be allowed with 10% wastage after 2/3rd recovery.
3. Quantity of remaining import items viz. 1,2 & 5 may be allowed on net to net basis without any wastage with accountability clause.

Note: The import of components shall be permitted on net-to-net basis with accountability clause and the type, technical specifications (including part No. if any) etc. of the Components sought for import should conform to those utilized in the manufacture of the resultant product.

The Regional Authority may take necessary action accordingly.

79	Case No.:43/16/80-ALC2/2008	Party Name:GEA BGR ENERGY SYSTEM INDIA LIMITED	Meet No/Date:53/80-ALC2/2008 31.03.2009	Status:Case deferred
	HQ File :01/80/050/00566/AM09/	RLA File :04/24/040/00085/AM09/	Lic.No/Date:0410096891 01.07.2008	Defer Date: 26.05.2009
	Decision : The DHI has desired some information vide their U.O. No. 3(74)/07-TSW(B) dt. 20.03.2009. The Committee has decided to ask the firm to furnish the following information/clarification desired by the technical authority otherwise their case would be rejected. The case may be re-listed on 26.05.2009:- 1. Information in respect of Sl.No.5,8 & 11 of the Standard Deficiency Format. 2. Details of import item No. 6.			

80	Case No.:53/16/80-ALC2/2008	Party Name:THE SARASWATI INDUSTRIAL SYNDICATE LTD.	Meet No/Date:53/80-ALC2/2008 31.03.2009	Status:Case deferred
	HQ File :01/80/050/00576/AM09/	RLA File :05/24/040/00213/AM09/	Lic.No/Date:0510223312 03.07.2008	Defer Date: 26.05.2009
	Decision :The Committee observed that the firm has furnished incomplete reply in response to this office letter calling for certain information. On the recommendation of the representative of DHI present in the meeting, it was decided by the Committee to advise the firm to appear before the NC to explain their case in person along following information complete in all respects otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 26.05.2009:- 1. Net weight of the components manufactured out of the Steel Plates. 2. Calculation for at least 75% weight of steel plates proposed for import. 3. The rating of the Press proposed to be manufactured.			

81	Case No.:55/16/80-ALC2/2008	Party Name:PATEL ENGINEERING LTD.	Meet No/Date:53/80-ALC2/2008 31.03.2009	Status:Case deferred
	HQ File :01/80/050/00578/AM09/	RLA File :03/95/040/00309/AM09/	Lic.No/Date:0310477341 03.07.2008	Defer Date: 26.05.2009
	Decision :The representative of DHI informed the Committee that the papers of the subject case is readily not available with them. The Committee therefore handed-over the case file to the technical authority for examination and submission of comments. The case may be re-listed on 26.05.2009.			

82	Case No.:3/22/80-ALC2/2008	Party Name:UNITED DRILLING TOOLS LTD.,	Meet No/Date:53/80-ALC2/2008 31.03.2009	Status:Case deferred
	HQ File :01/80/050/00814/AM09/	RLA File :05/24/040/00304/AM09/	Lic.No/Date:0510225007 05.08.2008	Defer Date: 26.05.2009
	Decision : The DHI furnished written comments in this case vide their U.O. No.3(86)/09-TSW(B) dated 27.03.2009. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization in accordance with their written comments. 1. Import of alloy steel hollow bars may be reduced to 4 numbers weighing 1663 kg. from 7 numbers as the firm will procure the quantity of this item for export of item No. 1 & 3 indigenously. 2. Quantity of inserts being components may be allowed on net to net basis without any wastage. 3. Import item Hard facing powder may be deleted as the firm is procuring it indigenously. The Regional Authority may take necessary action accordingly.			

83	Case No.:4/22/80-ALC2/2008	Party Name:UNITED DRILLING TOOLS LTD.,	Meet No/Date:53/80-ALC2/2008 31.03.2009	Status:Case approved
	HQ File :01/80/050/00815/AM09/	RLA File :05/24/040/00305/AM09/	Lic.No/Date:0510225008 05.08.2008	
	Decision : The DHI furnished written comments in this case vide their U.O. No.3(86)/09-TSW(B) dated 27.03.2009. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization in accordance with their written comments. 1. Import of 37 pieces of 17 ½ inch hollow bars weighing 21240 kg. may be allowed against import item no. 1. 2. Import of 47 pieces of 12 ¼ inch alloy steel hollow bars weighing 21620 kg. may be allowed with 46% net wastage after 20% recovery against import item no. 3. 3. Quantity of inserts (item No. 4) being components may be allowed on net to net basis without any wastage. 4. Import item Hard facing powder of density 23 gm / cubic cm may be allowed as 980 kgs. and it may be incorporated in the advance authorization. The Regional Authority may take necessary action accordingly.			

84	Case No.:5/22/80-ALC2/2008	Party Name:STARION INDIA PLTD	Meet No/Date:53/80-ALC2/2008 31.03.2009	Status:Case deferred
	HQ File :01/80/050/00816/AM09/	RLA File :31/24/040/00120/AM09/	Lic.No/Date:3110034724 06.08.2008	Defer Date: 26.05.2009
	Decision : The Committee observed that the comments called for from DOT / DIT are yet to be received. The Committee, therefore, decided to remind them for expediting their comments. The case may be re-listed on 26.05.2009.			

85	Case No.:23/22/80-ALC2/2008	Party Name:PRECIHOLE MACHINE TOOLS PVT. LTD.,	Meet No/Date:53/80-ALC2/2008 31.03.2009	Status:Case deferred
	HQ File :01/80/050/00834/AM09/	RLA File :03/95/040/00413/AM09/	Lic.No/Date:0310481814	Defer Date: 26.05.2009

85			08.08.2008	
	Decision : The representative of the DHI informed the Committee that the case was under their study. The Committee, therefore, decided to defer the consideration and to re-list the case on 26.05.2009.			

86	Case No.:30/22/80-ALC2/2008	Party Name:BIRLA ERICSSON OPTICAL LTD.,	Meet No/Date:53/80-ALC2/2008 31.03.2009	Status:Case deferred
	HQ File :01/80/050/00841/AM09/	RLA File :11/24/040/00020/AM09/	Lic.No/Date:1110018124 08.08.2008	Defer Date: 26.05.2009
	Decision : The Committee observed that the comments called for from DIT are yet to be received. The Committee, therefore, decided to remind them for expediting their comments. The case may be re-listed on 26.05.2009.			

87

Case No.:33/22/80-ALC2/2008	Party Name:TIMKEN INDIA LTD.	Meet No/Date:53/80-ALC2/2008 31.03.2009	Status:Case approved
HQ File :01/80/050/00844/AM09/	RLA File :02/24/040/00128/AM09/	Lic.No/Date:0210115981 11.08.2008	

Decision : The representative of the DIPP present in the meeting recommended the case. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization with following modifications:-

1. Quantities and net export weights of different types of export products may be specified as under:

Export Product description	Quantity in Numbers	Net Export Weight
Double Extended Cone 39000 Series	8242 Nos.	9066 Kgs.
Double Extended Cone 42000 Series	9073 Nos.	26130 Kgs.
Double Extended Cone 34000 Series	23669 Nos.	32900 Kgs.
Naked Cone, Part No. NP633994-80252	20690 Nos.	106348 Kgs.
Total:	61674 Nos.	174444 Kgs.

2. Word “relevant” may be prefixed with the description of import item and its quantity may be allowed as 356022 Kgs. inclusive of 104% wastage after 20% recovery.

The Regional Authority may take necessary action accordingly.

88	Case No.:39/22/80-ALC2/2008	Party Name:GODREJ & BOYCE MFG. CO. LTD.,	Meet No/Date:53/80-ALC2/2008 31.03.2009	Status:Case deferred
	HQ File :01/80/050/00850/AM09/	RLA File :03/94/040/00445/AM09/	Lic.No/Date:0310482136 11.08.2008	Defer Date: 26.05.2009
	Decision : The representative of the DHI informed the Committee that the case was under their study. The Committee, therefore, decided to defer the consideration			

and to re-list the case on 26.05.2009.

89	Case No.:35/22/80-ALC2/2008	Party Name:MOTHERSON SUMI SYSTEMS LTD	Meet No/Date:53/80-ALC2/2008 31.03.2009	Status:Case reverted back to RA
	HQ File :01/80/050/00846/AM09/	RLA File :05/24/040/00320/AM09/	Lic.No/Date:0510225437 12.08.2008	
	Decision : The Committee noted that firm vide their letter dt. 31.01.2009 informed that the subject advance authorization has been applied for and issued adhoc norms which has already been approved by the NC vide meeting No. 06/09 vide file no. 01/80/050/00797/AM-07/DES-VII. The Committee took note of the above and decided to advise the RA to take appropriate decision in terms of Policy Circular No. 20 dt. 05.12.2007. The case is closed on the part of NC without any examination.. The Regional Authority may take necessary action accordingly.			

90	Case No.:36/22/80-ALC2/2008	Party Name:MOTHERSON SUMI SYSTEMS LTD	Meet No/Date:53/80-ALC2/2008 31.03.2009	Status:Case deferred
	HQ File :01/80/050/00847/AM09/	RLA File :05/24/040/00321/AM09/	Lic.No/Date:0510225438 12.08.2008	Defer Date: 26.05.2009
	Decision : The representative of DC(MSME) informed the Committee that they have not received reply of the firm. The Committee therefore handed-over the firm's reply to the technical authority for examination and submission of comments. The case may be re-listed on 26.05.2009.			

91	Case No.:42/22/80-ALC2/2008	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:53/80-ALC2/2008 31.03.2009	Status:Case deferred
	HQ File :01/80/050/00853/AM09/	RLA File :03/95/040/00359/AM09/	Lic.No/Date:0310482337 12.08.2008	Defer Date: 26.05.2009
	Decision : The representative of DHI informed the Committee that they have not received reply of the firm. The Committee therefore decided to forward the copy of firm reply to the technical authority for examination and submission of comments. The case may be re-listed on 26.05.2009.			

92	Case No.:47/22/80-ALC2/2008	Party Name:AKSH OPTI-FIBRE LTD.	Meet No/Date:53/80-ALC2/2008 31.03.2009	Status:Case deferred
	HQ File :01/80/050/00858/AM09/	RLA File :05/24/040/00314/AM09/	Lic.No/Date:0510225481 13.08.2008	Defer Date: 26.05.2009
	Decision : The Committee observed that the comments called for from DIT are yet to be received. The Committee, therefore, decided to remind them for expediting their comments. The case may be re-listed on 26.05.2009.			

	Case No.:49/22/80-ALC2/2008	Party Name:AUTO TECH INDUSTRIES (INDIA) PVT. LTD.,	Meet No/Date:53/80-ALC2/2008 31.03.2009	Status:Case approved
	HQ File :01/80/050/00860/AM09/	RLA File :04/24/040/00127/AM09/	Lic.No/Date:0410097972 13.08.2008	

93	Decision : The DHI comments in this case vide their U.O. No.3(109)/08-TSW(B) dated 27.03.2009 informing that firm has not furnished the complete information. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization based on available information in accordance with DHI's comments as under:-		
	1. Weight of the export product, viz. 3.8 kg. each may be incorporated in the export product. 2. Quantity of import item no. 3 & 4 may be allowed as 2007 kg. and 3750 kg. respectively with 10% wastage after 2/3rd recovery. 3. Quantity of remaining import items viz. 1,2 & 5 may be allowed on net to net basis without any wastage with accountability clause. Note: The import of components shall be permitted on net-to-net basis with accountability clause and the type, technical specifications (including part No. if any) etc. of the Components sought for import should conform to those utilized in the manufacture of the resultant product. The Regional Authority may take necessary action accordingly.		

94	Case No.:56/46/80-ALC2/2008	Party Name:NICOMET INDUSTRIES LTD.	Meet No/Date:53/80-ALC2/2008 31.03.2009	Status:Case deferred
	HQ File :01/80/050/01750/AM09/	RLA File :03/95/040/00439/AM09/	Lic.No/Date:0310482570 13.08.2008	Defer Date: 26.05.2009
	Decision : The DC(MSME) has desired some information vide their U.O. No. 30(340)/2008-ME/83 dt. 20.02.2009. The Committee has decided to ask the firm to furnish the following information/clarification desired by the technical authority otherwise their case would be rejected. The case may be re-listed on 26.05.2009. 1. How the quantity of items mentioned at SI.No. 2, 3 & 4 of import list is calculated. 2. Material balancing and wastage justification.			

95	Case No.:54/22/80-ALC2/2008	Party Name:DATC (INDIA) PVT.LTD.	Meet No/Date:53/80-ALC2/2008 31.03.2009	Status:Case approved
	HQ File :01/80/050/00865/AM09/	RLA File :31/24/040/00132/AM09/	Lic.No/Date:3110034899 14.08.2008	
	Decision : The DHI furnished written comments in this case vide their U.O. No.3(35)/08 – TSW(B) dated 27.03.2009. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization in accordance with their written comments as under:- 1. Quantity of import item i.e. Hollow rock still drill may be allowed as 9376 kg. with 2% wastage as applied for by the firm. The Regional Authority may take necessary action accordingly.			

96	Case No.:63/22/80-ALC2/2008	Party Name:LUBI SUBMERSIBLES LTD	Meet No/Date:53/80-ALC2/2008 31.03.2009	Status:Case deferred
	HQ File :01/80/050/00874/AM09/	RLA File :08/24/040/00079/AM09/	Lic.No/Date:0810074011 18.08.2008	Defer Date: 26.05.2009
	Decision : The Committee observed that the firm has furnished incomplete reply in response to this office letter calling for certain information. The Committee, therefore, decided to direct the firm to furnish the following information complete in all respects otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 26.05.2009:- 1 Information in respect of SI No 5 & 11 of the Standard Deficiency Format			

97	Case No.:64/22/80-ALC2/2008	Party Name:BOTIL OIL TOOLS INDIA PVT LTD(FORMERLY BAKER OIL	Meet No/Date:53/80-ALC2/2008 31.03.2009	Status:Case deferred
	HQ File :01/80/050/00875/AM09/	RLA File :05/24/040/00327/AM09/	Lic.No/Date:0510225643 18.08.2008	Defer Date: 26.05.2009
	Decision :The representative of DHI informed the Committee that they have not received reply of the firm. The Committee therefore handed-over the firm's reply to the technical authority for examination and submission of comments. The case may be re-listed on 26.05.2009.			

98	Case No.:65/22/80-ALC2/2008	Party Name:THERMAL SYSTEMS (HYDERABAD) P.LTD.,	Meet No/Date:53/80-ALC2/2008 31.03.2009	Status:Case deferred
	HQ File :01/80/050/00876/AM09/	RLA File :09/24/040/00192/AM09/	Lic.No/Date:0910035094 19.08.2008	Defer Date: 26.05.2009
	Decision : The DHI has desired some information vide their U.O. No. 3(44)/08/TSW(B)/76 dt. 09.02.09. The Committee has decided to ask the firm to furnish the following information/clarification desired by the technical authority otherwise their case would be rejected. The case may be re-listed on 26.05.2009. 1. Item No. 1 of import - Break up of quantity of tube-sheet and flanges with quantity in nos. also. Weight of import, net weight of component after processing and the process involved may also be given. 2. Item No. 2 of import – Quantity in nos. with weight of component after processing and the process involved. 3. Information in respect of Sl.No.8,9 & 11 of the Standard Deficiency Format.			

99	Case No.:60/46/80-ALC2/2008	Party Name:MADRAS HYDRAULIC HOSE PVT. LTD.,	Meet No/Date:53/80-ALC2/2008 31.03.2009	Status:Case approved
	HQ File :01/80/050/01754/AM09/	RLA File :04/24/040/00146/AM09/	Lic.No/Date:0410098520 11.09.2008	
	Decision : The representative of the DIPP present in the meeting recommended the case. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization with following modifications:- 1. Words “length 0.75 mtrs.to 2.00 mtrs” may be suffixed with the description of export product. 2. Quantity of export product may also be specified as 4900 numbers in addition to its quantity as 7000 mtrs. 3. Quantity of import item may be allowed as 7140 mtrs. inclusive of wastage of 2%. The Regional Authority may take necessary action accordingly.			

100	Case No.:49/46/80-ALC2/2008	Party Name:EUROSLT INDIA PVT LTD.	Meet No/Date:53/80-ALC2/2008 31.03.2009	Status:Case deferred
	HQ File :01/80/050/01743/AM09/	RLA File :03/94/040/00496/AM09/	Lic.No/Date:0310486901 18.09.2008	Defer Date: 26.05.2009
	Decision : On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 26.05.2009:-			

1. Information in respect of items at S.Nos. 3, 4, 5 & 11 of Standard Deficiency Format – export product-wise.
2. The details of export products at S.No.4.
3. Details of items of import.

101	Case No.:9/30/80-ALC2/2008	Party Name:GEA ECOFLEX INDIA PVT.LTD.	Meet No/Date:53/80-ALC2/2008 31.03.2009	Status:Case approved
	HQ File :01/80/050/01139/AM09/	RLA File :03/94/040/00605/AM09/	Lic.No/Date:0310488019 26.09.2008	
	Decision : The representative of the DIPP present in the meeting recommended the case. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization with following modifications:- 1. Words “816 MM x 0.6 MM thk” may be added with the description of import item. 2. Quantity of import item may be allowed as 5338 Kgs. inclusive of wastage of 20% after taking 1/3rd recovery. The Regional Authority may take necessary action accordingly.			

102	Case No.:11/30/80-ALC2/2008	Party Name:EVERGREEN TECHNOLOGIES PVT LTD	Meet No/Date:53/80-ALC2/2008 31.03.2009	Status:Case deferred
	HQ File :01/80/050/01141/AM09/	RLA File :03/94/040/00648/AM09/	Lic.No/Date:0310488372 30.09.2008	Defer Date: 26.05.2009
	Decision : The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 26.05.2009.			

103	Case No.:12/30/80-ALC2/2008	Party Name:EVERGREEN TECHNOLOGIES PVT LTD	Meet No/Date:53/80-ALC2/2008 31.03.2009	Status:Case deferred
	HQ File :01/80/050/01142/AM09/	RLA File :03/94/040/00647/AM09/	Lic.No/Date:0310488391 30.09.2008	Defer Date: 26.05.2009
	Decision : The representative of DIPP informed the Committee that they have not received reply of the firm. The Committee therefore handed-over the firm's reply to the technical authority for examination and submission of comments. The case may be re-listed on 26.05.2009.			

	Case No.:13/30/80-ALC2/2008	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:53/80-ALC2/2008 31.03.2009	Status:Case approved
	HQ File :01/80/050/01143/AM09/	RLA File :03/95/040/00563/AM09/	Lic.No/Date:0310488465 30.09.2008	
	Decision : The representative of the DIPP present in the meeting recommended the case. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization with following modifications:- 1. Net empty export weight of 1087 MT may be specified with the quantity of export product. 2. Weights of 827950 Kgs. and 65734 Kgs. may be specified with the quantities of import items at S.No. 1 & 3 respectively and their quantities may be allowed on net to net basis.			

104	3. Weight of 3000 Kgs & 2253 Kgs. may be specified with the quantities of import items at S.No.2 & 4 respectively and their quantities may be allowed on net to net basis. 4. Word “Relevant” may be prefixed with the descriptions of import items at S.Nos. 5, 6 & 7. 5. Quantities of import items at Sl.No.5 & 6 may be allowed as applied for i.e. 19858 Kgs. & 60070 Kgs. respectively inclusive of 3 % wastage. 6. Quantity of import item at S.No.7 may be allowed as 1129 mtrs. (5993 Kgs.) inclusive of 2% wastage. 7. Weights of 58.484 MT, 1 MT, 1 MT, 2 MT, 1.5 MT, 12.18 MT, & 0.75 MT may be added with the quantities of import items at S.Nos. 8, 9, 10, 11, 12, 18 & 20 respectively and their quantities may be allowed on net to net basis. 8. Quantities of import items from S.Nos. 13 to 15 & 17 may be allowed as applied for. 9. Quantity of import item at S.No.16 may be allowed as 22319 Kgs. 10. Import item at S.No.19 may be allowed as per Packing Policy. 11. Import item at S.No.20 to be supplied alongwith export product. 12. Quantity of import item at S.No.21 may be allowed on net to net basis. 13. Import of components may be allowed with accountability clause. Note: The import of components shall be permitted on net-to-net basis with accountability clause and the type, technical specifications (including part No. if any) etc. of the Components sought for import should conform to those utilized in the manufacture of the resultant product. The Regional Authority may take necessary action accordingly.
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105	Case No.:14/30/80-ALC2/2008	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:53/80-ALC2/2008 31.03.2009	Status:Case approved
	HQ File :01/80/050/01144/AM09/	RLA File :03/95/040/00562/AM09/	Lic.No/Date:0310488475 30.09.2008	
Decision : The representative of the DIPP present in the meeting recommended the case. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization with following modifications:- 1. Net empty export weight of 1087 MT may be specified with the quantity of export product. 2. Weights of 827950 Kgs. and 65734 Kgs. may be specified with the quantities of import items at S.No. 1 & 3 respectively and their quantities may be allowed on net to net basis. 3. Weight of 3000 Kgs & 2253 Kgs. may be specified with the quantities of import items at S.No. 2 & 4 respectively and their quantities may be allowed on net to net basis. 4. Word “Relevant” may be prefixed with the descriptions of import items at S.Nos. 5, 6 & 7. 5. Quantities of import items at Sl.No.5 & 6 may be allowed as applied for i.e. 19858 Kgs. & 60070 Kgs. respectively inclusive of 3 % wastage. 6. Quantity of import item at S.No.7 may be allowed as 1129 mtrs. (5993 Kgs.) inclusive of 2% wastage. 7. Weights of 58.484 MT, 1 MT, 1 MT, 2 MT, 1.5 MT, 12.18 MT, & 0.75 MT may be added with the quantities of import items at S.Nos. 8, 9, 10, 11, 12, 18 & 20 respectively and their quantities may be allowed on net to net basis. 8. Quantities of import items from S.Nos. 13 to 15 & 17 may be allowed as applied for. 9. Quantity of import item at S.No.16 may be allowed as 22319 Kgs. 10. Import item at S.No.19 may be allowed as per Packing Policy. 11. Import item at S.No.20 to be supplied alongwith export product. 12. Quantity of import item at S.No.21 may be allowed on net to net basis. 13. Import of components may be allowed with accountability clause. Note: The import of components shall be permitted on net-to-net basis with accountability clause and the type, technical specifications (including part No. if any) etc. of the Components sought for import should conform to those utilized in the manufacture of the resultant product. The Regional Authority may take necessary action accordingly.				

106	Case No.:16/30/80-ALC2/2008	Party Name:IDMC LIMITED	Meet No/Date:53/80-ALC2/2008 31.03.2009	Status:Case deferred
	HQ File :01/80/050/01146/AM09/	RLA File :34/24/040/00092/AM09/	Lic.No/Date:3410022443 30.09.2008	Defer Date: 26.05.2009
	Decision : The representative of the DIPP informed the Committee that they had not received the firm's reply and it was decided to forward a coy of firms reply to them. The Committee, therefore, decided to defer the consideration and to re-list the case on 26.05.2009.			

107	Case No.:23/30/80-ALC2/2008	Party Name:AUTO TECH INDUSTRIES (INDIA) PVT. LTD.,	Meet No/Date:53/80-ALC2/2008 31.03.2009	Status:Case approved
	HQ File :01/80/050/01153/AM09/	RLA File :04/24/040/00151/AM09/	Lic.No/Date:0410098945 30.09.2008	
	Decision : The DHI furnished written comments in this case vide their U.O. No.3(109)/08-TSW(B) dated 27.03.2009. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization in accordance with their written comments. 1. Import item no. 1 being consumable may be allowed at 0.9% of the FOB value. 2. Quantity of import item no. 2 may be allowed on net to net basis with out any wastage. The Regional Authority may take necessary action accordingly.			

108	Case No.:8/30/80-ALC2/2008	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:53/80-ALC2/2008 31.03.2009	Status:Case deferred
	HQ File :01/80/050/01138/AM09/	RLA File :09/24/040/00263/AM09/	Lic.No/Date:0910035492 30.09.2008	Defer Date: 26.05.2009
	Decision : The DHI has desired some information vide their U.O. No. 3(23)/09-TSW(B) dt. 02.03.2009. The Committee has decided to ask the firm to furnish the required information/clarification desired by the technical authority otherwise their case would be rejected. The case may be re-listed on 26.05.2009.			

109	Case No.:24/30/80-ALC2/2008	Party Name:IDMC LIMITED	Meet No/Date:53/80-ALC2/2008 31.03.2009	Status:Case deferred
	HQ File :01/80/050/01154/AM09/	RLA File :34/24/040/00073/AM09/	Lic.No/Date:3410022464 03.10.2008	Defer Date: 26.05.2009
	Decision : On the recommendation of the representative of DHI present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 26.05.2009- 1. Information in respect of Sl.No.11 of the Standard Deficiency Format. 2. Legible copy of technical drawing with dimension of the export product.			

110	Case No.:27/30/80-ALC2/2008	Party Name:BOTIL OIL TOOLS INDIA PVT LTD(FORMERLY BAKER OIL	Meet No/Date:53/80-ALC2/2008 31.03.2009	Status:Case deferred
	HQ File :01/80/050/01157/AM09/	RLA File :05/24/040/00435/AM09/	Lic.No/Date:0510228787 03.10.2008	Defer Date: 26.05.2009
	Decision : The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 26.05.2009.			

Representation will be entertained. The case may be re-listed on 26.05.2009.

111	Case No.:37/30/80-ALC2/2008	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:53/80-ALC2/2008 31.03.2009	Status:Case deferred
	HQ File :01/80/050/01167/AM09/	RLA File :03/95/040/00586/AM09/	Lic.No/Date:0310489104 06.10.2008	Defer Date: 26.05.2009
	Decision : The representative of the DHI informed the Committee that they had received the firm's reply and case was under their study. The Committee, therefore, decided to defer the consideration and to re-list the case on 26.05.2009.			

112	Case No.:30/30/80-ALC2/2008	Party Name:WHIRLPOOL OF INDIA LTD.,	Meet No/Date:53/80-ALC2/2008 31.03.2009	Status:Case approved
	HQ File :01/80/050/01160/AM09/	RLA File :31/24/040/00184/AM09/	Lic.No/Date:3110035664 07.10.2008	
	Decision : The representative of the DIPP present in the meeting recommended the case. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization with following modifications:- 1. Net weight of export products from S.Nos. 1 to 7 may be specified as 1475 MT, 126 MT, 1035 MT, 264 MT, 276 MT, 212.5 MT & 225 MT respectively. (Total net export weight 3613.5 MT). 2. Import items from S.No.1 to 7 may be allowed on net to net basis with accountability clause. 3. Import items from S.Nos. 8 to 13 may be allowed on net to net basis as applied for by the firm. Note: The import of components shall be permitted on net-to-net basis with accountability clause and the type, technical specifications (including part No. if any) etc. of the Components sought for import should conform to those utilized in the manufacture of the resultant product. The Regional Authority may take necessary action accordingly.			

113	Case No.:31/30/80-ALC2/2008	Party Name:THERMAL SYSTEMS (HYDERABAD) P.LTD.,	Meet No/Date:53/80-ALC2/2008 31.03.2009	Status:Case deferred
	HQ File :01/80/050/01161/AM09/	RLA File :09/24/040/00467/AM08/	Lic.No/Date:0910035538 07.10.2008	Defer Date: 26.05.2009
	Decision : The DHI has desired some information vide their U.O. No. 3(44)/08/TSW(B)/75 dt. 09.02.2009. The Committee has decided to ask the firm to furnish the following information/clarification desired by the technical authority otherwise their case would be rejected. The case may be re-listed on 26.05.2009:- 1. Specific items of export with specifications and quantity in nos. and weight. 2. Information in respect of Sl.No.3 & 11 of the Standard Deficiency Format.			

114	Case No.:32/30/80-ALC2/2008	Party Name:THERMAL SYSTEMS (HYDERABAD) P.LTD.,	Meet No/Date:53/80-ALC2/2008 31.03.2009	Status:Case deferred
	HQ File :01/80/050/01162/AM09/	RLA File :09/24/040/00468/AM08/	Lic.No/Date:0910035539 07.10.2008	Defer Date: 26.05.2009
	Decision : The DHI has desired some information vide their U.O. No. 3(44)/08/TSW(B)/75 dt. 09.02.2009. The Committee has decided to ask the firm to furnish the following information/clarification desired by the technical authority otherwise their case would be rejected. The case may be re-listed on 26.05.2009:-			

	1. Specific items of export with specifications and quantity in nos. and weight. 2. Information in respect of Sl.No.3 & 11 of the Standard Deficiency Format.			
115	Case No.:34/30/80-ALC2/2008	Party Name:ARMET ARMORED VEHICLES (INDIA) LTD.	Meet No/Date:53/80-ALC2/2008 31.03.2009	Status:Case deferred
	HQ File :01/80/050/01164/AM09/	RLA File :06/24/040/00033/AM09/	Lic.No/Date:0610014375 07.10.2008	Defer Date: 26.05.2009
	Decision : The Committee observed that the comments called for from M/o Defence are yet to be received. The Committee, therefore, decided to remind them for expediting their comments. The case may be re-listed on 26.05.2009.			
116	Case No.:36/30/80-ALC2/2008	Party Name:MAGPLASTIC ASIA PVT. LTD.	Meet No/Date:53/80-ALC2/2008 31.03.2009	Status:Case deferred
	HQ File :01/80/050/01166/AM09/	RLA File :31/24/040/00155/AM09/	Lic.No/Date:3110035683 07.10.2008	Defer Date: 26.05.2009
	Decision : On the recommendation of the representative of DHI present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 26.05.2009:- 1. Information in respect of Sl.No.3,4,5 & 8 of the Standard Deficiency Format. 2. Weight of item at Sl.No. 39 of import list at raw material stage and after machining / processing work.			
117	Case No.:39/30/80-ALC2/2008	Party Name:MULTITEX FILTRATION ENGINEERS LTD	Meet No/Date:53/80-ALC2/2008 31.03.2009	Status:Case deferred
	HQ File :01/80/050/01169/AM09/	RLA File :05/24/040/00442/AM09/	Lic.No/Date:0510229059 08.10.2008	Defer Date: 26.05.2009
	Decision : The representative of DIPP informed the Committee that they have not received reply of the firm. The Committee therefore handed-over the firm's reply to the technical authority for examination and submission of comments. The case may be re-listed on 26.05.2009.			
118	Case No.:41/30/80-ALC2/2008	Party Name:THE SARASWATI INDUSTRIAL SYNDICATE LTD.	Meet No/Date:53/80-ALC2/2008 31.03.2009	Status:Case deferred
	HQ File :01/80/050/01171/AM09/	RLA File :05/24/040/00335/AM09/	Lic.No/Date:0510229084 10.10.2008	Defer Date: 26.05.2009
	Decision : The Committee observed that the firm has furnished incomplete reply in response to this office letter calling for certain information. On the recommendation of the representative of DHI present in the meeting, it was decided by the Committee to advise the firm to appear before the NC to explain their case in person along following information complete in all respects otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 26.05.2009:- 1. Calculation of net weight of components manufactured out of raw material supported by relevant drawing. 2. Justification of quantity of welding material..			

119	Case No.:48/30/80-ALC2/2008	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:53/80-ALC2/2008 31.03.2009	Status:Case approved
	HQ File :01/80/050/01178/AM09/	RLA File :03/95/040/00576/AM09/	Lic.No/Date:0310489738 10.10.2008	
Decision : The representative of the DIPP present in the meeting recommended the case. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization with following modifications:- 1. Net empty export weight of 796.1 MT may be specified with the quantity of export product. 2. Weights of 564860 Kgs. and 65734 Kgs. may be specified with the quantities of import items at S.No. 1 & 3 respectively and their quantities may be allowed on net to net basis. 3. Weight of 4000 Kgs & 2253 Kgs. may be specified with the quantities of import items at S.No. 2 & 4 respectively and their quantities may be allowed on net to net basis. 4. Word “Relevant” may be prefixed with the descriptions of import items at S.Nos. 5, 6 & 7. 5. Quantities of import items at Sl.No.5 & 6 may be allowed as applied for i.e. 15053 Kgs. & 53169 Kgs. respectively inclusive of 3 % wastage. 6. Quantity of import item at S.No.7 may be allowed as 990 mtrs. (6528 Kgs.) inclusive of 2% wastage. 7. Weights of 55.246 MT, 1 MT, 1.5 MT, 1 MT, 1.4 MT, 6 MT & 0.75 MT may be added with the quantities of import items at S.Nos. 8, 9, 10, 11, 12, 18 & 20 respectively and their quantities may be allowed on net to net basis. 8. Quantities of import items from S.Nos.13 to17 may be allowed as applied for. 9. Import item at S.No.19 may be allowed as per Packing Policy. 10. Import item at S.No.20 to be supplied alongwith export product. 11. Import of components may be allowed with accountability clause. Note: The import of components shall be permitted on net-to-net basis with accountability clause and the type, technical specifications (including part No. if any) etc. of the Components sought for import should conform to those utilized in the manufacture of the resultant product. The Regional Authority may take necessary action accordingly.				

120	Case No.:49/30/80-ALC2/2008	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:53/80-ALC2/2008 31.03.2009	Status:Case approved
	HQ File :01/80/050/01179/AM09/	RLA File :03/95/040/00577/AM09/	Lic.No/Date:0310489744 10.10.2008	
Decision : The representative of the DIPP present in the meeting recommended the case. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization with following modifications:- 1. Net empty export weight of 1087 MT may be specified with the quantity of export product. 2. Weights of 827950 Kgs. and 65734 Kgs. may be specified with the quantities of import items at S.No. 1 & 3 respectively and their quantities may be allowed on net to net basis. 3. Weight of 3000 Kgs & 2253 Kgs. may be specified with the quantities of import items at S.No. 2 & 4 respectively and their quantities may be allowed on net to net basis. 4. Word “Relevant” may be prefixed with the descriptions of import items at S.Nos. 5, 6 & 7. 5. Quantities of import items at Sl.No.5 & 6 may be allowed as applied for i.e. 19858 Kgs. & 60070 Kgs. respectively inclusive of 3 % wastage. 6. Quantity of import item at S.No.7 may be allowed as 1129 mtrs. (5993 Kgs.) inclusive of 2% wastage. 7. Weights of 58.484 MT, 1 MT, 1 MT, 2 MT, 1.5 MT, 12.18 MT. & 0.75 MT may be added with the quantities of import items at S.Nos. 8, 9, 10, 11, 12, 18 &				

20 respectively and their quantities may be allowed on net to net basis. 8. Quantities of import items from S.Nos. 13 to 15 & 17 may be allowed as applied for. 9. Quantity of import item at S.No.16 may be allowed as 22319 Kgs. 10. Import item at S.No.19 may be allowed as per Packing Policy. 11. Import item at S.No.20 to be supplied alongwith export product. 12. Quantity of import item at S.No.21 may be allowed on net to net basis. 13. Import of components may be allowed with accountability clause. Note: The import of components shall be permitted on net-to-net basis with accountability clause and the type, technical specifications (including part No. if any) etc. of the Components sought for import should conform to those utilized in the manufacture of the resultant product. The Regional Authority may take necessary action accordingly.	
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121	Case No.:43/30/80-ALC2/2008	Party Name:TIMKEN INDIA LTD.	Meet No/Date:53/80-ALC2/2008 31.03.2009	Status:Case approved
	HQ File :01/80/050/01173/AM09/	RLA File :02/24/040/00171/AM09/	Lic.No/Date:0210118389 13.10.2008	
	Decision : The representative of the DIPP present in the meeting recommended the case. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization with following modifications:- 1. Total net export weight of 32.651 MT may be added with the quantity of export product. 2. Quantity of import item may be allowed as 3488 Nos. on net to net basis. The duty free weight of import item may be restricted to 39851 Kgs. inclusive of 22 % wastage after 20 % recovery. The Regional Authority may take necessary action accordingly.			

122	Case No.:50/30/80-ALC2/2008	Party Name:GHODAWAT INDUSTRIES (INDIA) PVT. LTD.,	Meet No/Date:53/80-ALC2/2008 31.03.2009	Status:Case deferred
	HQ File :01/80/050/01180/AM09/	RLA File :31/21/040/00236/AM09/	Lic.No/Date:3110035744 13.10.2008	Defer Date: 26.05.2009
	Decision : The Committee noted that RA vide their letter No. 31/24/040/238/AM09/3470 dt. 19.03.2009 informed that the subject advance authorization has been issued as per GN – 6 for the engineering products hence hard copy of the firm's application not forwarded to NC. However, the committee observed that this case could not be covered under GN-6. The Committee accordingly on the recommendation of DHI decided to call for the following information/clarification from the firm and to re-list the case on 26.05.2009:- 1. Firm proposes to import one number each of item no. 27 and 28 and three numbers of item at serial no. 28 though the firm proposes to export two numbers of wind turbine WT. -1650 – Please clarify? 2. Information in respect of Sl.No.8 of the Standard Deficiency Format.			

123	Case No.:51/46/80-ALC2/2008	Party Name:KBK CHEM-ENGINEERING PVT LTD	Meet No/Date:53/80-ALC2/2008 31.03.2009	Status:Case deferred
	HQ File :01/80/050/01745/AM09/	RLA File :31/21/040/00235/AM09/	Lic.No/Date:3110035767	Defer Date: 26.05.2009

			14.10.2008	
	Decision : The representative of DIPP informed the Committee that they have not received firm's application. The Committee therefore handed-over the case file to the technical authority for examination and submission of comments. The case may be re-listed on 26.05.2009.			

124	Case No.:44/46/80-ALC2/2008	Party Name:EVERGREEN TECHNOLOGIES PVT LTD	Meet No/Date:53/80-ALC2/2008 31.03.2009	Status:Case deferred
	HQ File :01/80/050/01738/AM09/	RLA File :03/94/040/00697/AM09/	Lic.No/Date:0310490767 17.10.2008	Defer Date: 26.05.2009
	Decision : On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 26.05.2009:- Information in respect of Sl.No.3,4,5 & 11 of the Standard Deficiency Format.			

125	Case No.:59/46/80-ALC2/2008	Party Name:NICOMET INDUSTRIES LTD.	Meet No/Date:53/80-ALC2/2008 31.03.2009	Status:Case deferred
	HQ File :01/80/050/01753/AM09/	RLA File :03/95/040/00649/AM09/	Lic.No/Date:0310491157 21.10.2008	Defer Date: 26.05.2009
	Decision : The DHI has desired some information vide their U.O. No. 30(341)/2008-ME/82 dt. 20.02.2009. The Committee has decided to ask the firm to furnish the required information/clarification desired by the technical authority otherwise their case would be rejected. The case may be re-listed on 26.05.2009. 1. How the quantity of items mentioned at Sl.No. 2, 3 & 4 of import list is calculated. 2. Material balancing and wastage justification.			

126	Case No.:61/46/80-ALC2/2008	Party Name:AUTO PARTS & ACCESSORIES	Meet No/Date:53/80-ALC2/2008 31.03.2009	Status:Case deferred
	HQ File :01/80/050/01755/AM09/	RLA File :04/24/040/00181/AM09/	Lic.No/Date:0410099564 29.10.2008	Defer Date: 26.05.2009
	Decision : On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 26.05.2009:- Information in respect of Sl.No.3,5 & 11 of the Standard Deficiency Format export product wise.			

127	Case No.:63/46/80-ALC2/2008	Party Name:TITANIUM TANTALUM PRODUCTS LIMITED	Meet No/Date:53/80-ALC2/2008 31.03.2009	Status:Case deferred
	HQ File :01/80/050/01757/AM09/	RLA File :04/24/040/00189/AM09/	Lic.No/Date:0410099727 04.11.2008	Defer Date: 26.05.2009
	Decision : The Committee observed that neither any reply received from the firm nor any comments regarding SCOMET item had been received from RA. The Committee, therefore, decided to remind the RA and firm for expediting the said information otherwise this case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 26.05.2009.			

128	Case No.:64/46/80-ALC2/2008	Party Name:CETHAR VESSELS LTD.,	Meet No/Date:53/80-ALC2/2008 31.03.2009	Status:Case deferred
	HQ File :01/80/050/01758/AM09/	RLA File :04/24/040/00192/AM09/	Lic.No/Date:0410099728 04.11.2008	Defer Date: 26.05.2009
	Decision : On the recommendation of the representative of DHI present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 26.05.2009:- Information in respect of Sl.No.4,5 & 11 of the Standard Deficiency Format.			

129	Case No.:62/46/80-ALC2/2008	Party Name:BLUE STAR LTD.	Meet No/Date:53/80-ALC2/2008 31.03.2009	Status:Case deferred
	HQ File :01/80/050/01756/AM09/	RLA File :03/94/040/00766/AM09/	Lic.No/Date:0310494391 17.11.2008	Defer Date: 26.05.2009
	Decision : On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 26.05.2009:- Information in respect of Sl.No.3,4,5 & 11 of the Standard Deficiency Format export product wise.			

130	Case No.:42/46/80-ALC2/2008	Party Name:FLUIDLINE VALVES CO. PVT.LTD.	Meet No/Date:53/80-ALC2/2008 31.03.2009	Status:Case deferred
	HQ File :01/80/050/01736/AM09/	RLA File :03/94/040/00742/AM09/	Lic.No/Date:0310495010 20.11.2008	Defer Date: 26.05.2009
	Decision : On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 26.05.2009:- Information in respect of Sl.No.11 of the Standard Deficiency Format.			

131	Case No.:1/38/80-ALC2/2008	Party Name:ARMET ARMORED VEHICLES (INDIA) LTD.	Meet No/Date:53/80-ALC2/2008 31.03.2009	Status:Case deferred
	HQ File :01/80/050/01500/AM09/	RLA File :06/24/040/00046/AM09/	Lic.No/Date:0610014679 27.11.2008	Defer Date: 26.05.2009
	Decision : The Committee observed that the comments called for from M/o Defence are yet to be received. The Committee, therefore, decided to remind them for expediting their comments. The case may be re-listed on 26.05.2009.			

132	Case No.:2/38/80-ALC2/2008	Party Name:KIRLOSKAR PNEUMATIC CO LTD	Meet No/Date:53/80-ALC2/2008 31.03.2009	Status:Case reverted back to RA
	HQ File :01/80/050/01501/AM09/	RLA File :31/24/040/00227/AM09/	Lic.No/Date:3110036234 27.11.2008	
	Decision : The Committee noted that firm's application has not been received so far. However, according to online data, items of import appear to be covered in GN-4 for the Engineering Products. The Committee accordingly decided to revert back the case to concerned Regional Authority without any examination for taking appropriate decision in terms of Policy Circular No. 20 dt. 05.12.2007.			

The Regional Authority may take necessary action accordingly.

133	Case No.:4/38/80-ALC2/2008	Party Name:SUR HENNIG PVT. LTD.,	Meet No/Date:53/80-ALC2/2008 31.03.2009	Status:Case deferred
	HQ File :01/80/050/01503/AM09/	RLA File :07/24/040/00498/AM09/	Lic.No/Date:0710061414 28.11.2008	Defer Date: 26.05.2009
	Decision : The representative of the DHI informed the Committee that the case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 26.05.2009.			

134	Case No.:6/38/80-ALC2/2008	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:53/80-ALC2/2008 31.03.2009	Status:Case deferred
	HQ File :01/80/050/01505/AM09/	RLA File :09/24/040/00324/AM09/	Lic.No/Date:0910036139 01.12.2008	Defer Date: 26.05.2009
	Decision : The representative of the DHI informed the Committee that the case was under their study. The Committee, therefore, decided to defer the consideration and to re-list the case on 26.05.2009.			

135	Case No.:9/38/80-ALC2/2008	Party Name:MIKROTEK MACHINES LTD.,	Meet No/Date:53/80-ALC2/2008 31.03.2009	Status:Case deferred
	HQ File :01/80/050/01508/AM09/	RLA File :07/21/040/00834/AM09/	Lic.No/Date:0710061426 01.12.2008	Defer Date: 26.05.2009
	Decision : The Committee noted that hardcopy of firm's application has not been received so far from concerned Regional Authority in spite of reminder. The Committee, therefore, decided to remind RA with a copy to firm to forward 4 set of application at the earliest and on receipt forward the same to DHI & DC(MSME) for examination and submission of comments. The case may be re-listed on 26.05.2009.			

136	Case No.:11/38/80-ALC2/2008	Party Name:KIRLOSKAR CHILLERS PRIVATE LIMITED	Meet No/Date:53/80-ALC2/2008 31.03.2009	Status:Case closed
	HQ File :01/80/050/01510/AM09/	RLA File :31/21/040/00289/AM09/	Lic.No/Date:3110036276 02.12.2008	
	Decision : The Committee noted that RA vide their letter No. 31/21/040/0289/AM09/2323 dt. 16.02.2009 informed that the subject advance authorization has been issued as per GN – 4 for the engineering products hence hard copy of the firm's application not forwarded to NC. The Committee accordingly decided to close the case on the part of NC without any examination.			

137	Case No.:15/38/80-ALC2/2008	Party Name:NAGEL SPECIAL MACHINE PVT. LTD.,	Meet No/Date:53/80-ALC2/2008 31.03.2009	Status:Case deferred
	HQ File :01/80/050/01514/AM09/	RLA File :07/21/040/00841/AM09/	Lic.No/Date:0710061465 02.12.2008	Defer Date: 26.05.2009
	Decision : The Committee noted that hardcopy of firm's application has not been received so far from concerned Regional Authority in spite of reminder. The Committee, therefore, decided to remind RA with a copy to firm to forward 4 set of application at the earliest and on receipt forward the same to DHI for examination and submission of comments. The case may be re-listed on 26.05.2009.			

138	Case No.:19/38/80-ALC2/2008	Party Name:BOTIL OIL TOOLS INDIA PVT LTD(FORMERLY BAKER OIL	Meet No/Date:53/80-ALC2/2008 31.03.2009	Status:Case closed
	HQ File :01/80/050/01518/AM09/	RLA File :05/24/040/00559/AM09/	Lic.No/Date:0510231958 02.12.2008	
	Decision : The Committee noted that RA vide their letter No. 05/24/040/00559/AM09/CLA dt. 20.02.2009 informed that the subject advance authorization has been issued as per GN – 4 for the engineering products hence hard copy of the firm's application not forwarded to NC. The Committee accordingly decided to close the case on the part of NC without any examination.			

139	Case No.:20/38/80-ALC2/2008	Party Name:DENSO HARYANA PVT. LTD.,	Meet No/Date:53/80-ALC2/2008 31.03.2009	Status:Case deferred
	HQ File :01/80/050/01519/AM09/	RLA File :05/24/040/00532/AM09/	Lic.No/Date:0510231959 02.12.2008	Defer Date: 26.05.2009
	Decision : The Committee noted that hardcopy of firm's application has not been received so far from concerned Regional Authority in spite of reminder. The Committee, therefore, decided to remind RA with a copy to firm to forward 4 set of application at the earliest and on receipt forward the same to DHI for examination and submission of comments. The case may be re-listed on 26.05.2009.			

140	Case No.:23/38/80-ALC2/2008	Party Name:TIMKEN INDIA LTD.	Meet No/Date:53/80-ALC2/2008 31.03.2009	Status:Case deferred
	HQ File :01/80/050/01522/AM09/	RLA File :02/24/040/00208/AM09/	Lic.No/Date:0210120599 03.12.2008	Defer Date: 26.05.2009
	Decision : The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 26.05.2009.			

141	Case No.:24/38/80-ALC2/2008	Party Name:JAY-EESH ENGINEERING CO.	Meet No/Date:53/80-ALC2/2008 31.03.2009	Status:Case deferred
	HQ File :01/80/050/01523/AM09/	RLA File :03/94/040/00807/AM09/	Lic.No/Date:0310496405 03.12.2008	Defer Date: 26.05.2009
	Decision : The Committee observed that the comments called for from DHI & DC(MSME) are yet to be received. The Committee, therefore, decided to remind them for expediting their comments. The case may be re-listed on 26.05.2009.			

142	Case No.:26/38/80-ALC2/2008	Party Name:BIRLA ERICSSON OPTICAL LTD.,	Meet No/Date:53/80-ALC2/2008 31.03.2009	Status:Case deferred
	HQ File :01/80/050/01525/AM09/	RLA File :11/24/040/00059/AM09/	Lic.No/Date:1110019110 04.12.2008	Defer Date: 26.05.2009
	Decision : The Committee observed that the comments called for from DIT are yet to be received. The Committee, therefore, decided to remind them for expediting their comments. The case may be re-listed on 26.05.2009.			

	Case No.:29/38/80-ALC2/2008	Party Name:HIGHTEMP FURNACES LIMITED	Meet No/Date:53/80-ALC2/2008 31.03.2009	Status:Case deferred
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143	HQ File :01/80/050/01528/AM09/	RLA File :07/21/040/00913/AM09/	Lic.No/Date:0710061548 04.12.2008	Defer Date: 26.05.2009
	Decision : The representative of the DHI informed the Committee that the case was under their study. The Committee, therefore, decided to defer the consideration and to re-list the case on 26.05.2009.			

144	Case No.:28/38/80-ALC2/2008	Party Name:AUTO PARTS & ACCESSORIES	Meet No/Date:53/80-ALC2/2008 31.03.2009	Status:Case deferred
	HQ File :01/80/050/01527/AM09/	RLA File :04/24/040/00213/AM09/	Lic.No/Date:0410100591 05.12.2008	Defer Date: 26.05.2009
	Decision : On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 26.05.2009:- Information in respect of Sl.No.3, 5 & 11 of the Standard Deficiency Format export product wise.			

145	Case No.:30/38/80-ALC2/2008	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:53/80-ALC2/2008 31.03.2009	Status:Case approved
	HQ File :01/80/050/01529/AM09/	RLA File :07/24/040/00506/AM09/	Lic.No/Date:0710061559 05.12.2008	
	Decision : The DHI furnished written comments in this case vide their U.O. No.3(19)/09-TSW(B)/150 dated 24.03.2009. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization in accordance with their comments under GN-4 and import of spares may be allowed as per policy for mandatory spares. The Regional Authority may take necessary action accordingly.			

146	Case No.:37/38/80-ALC2/2008	Party Name:WHIRLPOOL OF INDIA LTD.,	Meet No/Date:53/80-ALC2/2008 31.03.2009	Status:Case approved
	HQ File :01/80/050/01536/AM09/	RLA File :31/24/040/00238/AM09/	Lic.No/Date:3110036334 05.12.2008	
	Decision : The representative of the DIPP present in the meeting recommended the case. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization with following modifications:- 1. Net weight of export products from S.Nos. 1 to 7 may be specified as 1475 MT, 126 MT, 1035 MT, 264 MT, 276 MT, 212.5 MT & 225 MT respectively. (Total net export weight 3613.5 MT). 2. Import items from S.No.1 to 7 may be allowed on net to net basis with accountability clause. 3. Import items from S.Nos. 8 to 13 may be allowed on net to net basis as applied for by the firm. Note: The import of components shall be permitted on net-to-net basis with accountability clause and the type, technical specifications (including part No. if any) etc. of the Components sought for import should conform to those utilized in the manufacture of the resultant product. The Regional Authority may take necessary action accordingly.			

147	Case No.:55/46/80-ALC2/2008	Party Name:PAHARPUR COOLING TOWERS LIMITED,	Meet No/Date:53/80-ALC2/2008 31.03.2009	Status:Case deferred
	HQ File :01/80/050/01749/AM09/	RLA File :02/24/040/00320/AM08/	Lic.No/Date:0210120772 05.12.2008	Defer Date: 26.05.2009
	Decision : On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 26.05.2009:- Information in respect of Sl.No.3,4,5 & 11 of the Standard Deficiency Format.			

148	Case No.:57/46/80-ALC2/2008	Party Name:PAHARPUR COOLING TOWERS LIMITED,	Meet No/Date:53/80-ALC2/2008 31.03.2009	Status:Case deferred
	HQ File :01/80/050/01751/AM09/	RLA File :02/24/040/00002/AM09/	Lic.No/Date:0210120774 05.12.2008	Defer Date: 26.05.2009
	Decision : On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 26.05.2009:- Information in respect of Sl.No.3,4,5 & 11 of the Standard Deficiency Format.			

149	Case No.:40/38/80-ALC2/2008	Party Name:AUTO TECH INDUSTRIES (INDIA) PVT. LTD.,	Meet No/Date:53/80-ALC2/2008 31.03.2009	Status:Case deferred
	HQ File :01/80/050/01539/AM09/	RLA File :04/24/040/00166/AM09/	Lic.No/Date:0410100653 08.12.2008	Defer Date: 26.05.2009
	Decision : The DHI comments in this case vide their U.O. No.3(109)/08-TSW(B) dated 27.03.2009 informing that firm has not furnished the complete information. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization based on available information in accordance with DHI's written comments as under:- 1. The weight of 3.8 Kg. of each product may be incorporated in the export product. 2. Quantity of import item no. 3 & 4 may be allowed with 10% wastage after 2/3rd recovery. 3. Quantity of remaining import items viz. 1,2 & 5 may be allowed on net to net basis without any wastage with accountability clause. Note: The import of components shall be permitted on net-to-net basis with accountability clause and the type, technical specifications (including part No. if any) etc. of the Components sought for import should conform to those utilized in the manufacture of the resultant product. The Regional Authority may take necessary action accordingly.			

	Case No.:42/38/80-ALC2/2008	Party Name:BOYSEN INDIA LIMITED	Meet No/Date:53/80-ALC2/2008 31.03.2009	Status:Case deferred
	HQ File :01/80/050/01541/AM09/	RLA File :05/24/040/00573/AM09/	Lic.No/Date:0510232246 08.12.2008	Defer Date: 26.05.2009

150	Decision : The DHI has desired some information vide their U.O. No. 3(67)/07-TSW(B) dt. 03.03.2009. The Committee has decided to ask the firm to furnish the following information/clarification desired by the technical authority otherwise their case would be rejected. The case may be re-listed on 26.05.2009:- 1. Information in respect of Sl.No.1,3,4,5 & 11 of the Standard Deficiency Format. 2. The drawing and catalogues should be English translation.		
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151	Case No.:46/46/80-ALC2/2008	Party Name:GODREJ & BOYCE MFG. CO. LTD.,	Meet No/Date:53/80-ALC2/2008 31.03.2009	Status:Case deferred
	HQ File :01/80/050/01740/AM09/	RLA File :03/94/040/00803/AM09/	Lic.No/Date:0310496842 08.12.2008	Defer Date: 26.05.2009
	Decision : On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 26.05.2009:- Information in respect of Sl.No.3 of the Standard Deficiency Format.			

152	Case No.:47/46/80-ALC2/2008	Party Name:GODREJ & BOYCE MFG. CO. LTD.,	Meet No/Date:53/80-ALC2/2008 31.03.2009	Status:Case deferred
	HQ File :01/80/050/01741/AM09/	RLA File :03/94/040/00798/AM09/	Lic.No/Date:0310497146 10.12.2008	Defer Date: 26.05.2009
	Decision : The committee observed that the case does not pertain to DIPP. The committee accordingly advised the DIPP to refer the subject case to DHI for examination and submission of comments. The case may be re-listed on 26.05.2009.			

153	Case No.:50/38/80-ALC2/2008	Party Name:THERMAX LTD.,	Meet No/Date:53/80-ALC2/2008 31.03.2009	Status:Case deferred
	HQ File :01/80/050/01549/AM09/	RLA File :31/21/040/00295/AM09/	Lic.No/Date:3110036392 11.12.2008	Defer Date: 26.05.2009
	Decision : The representative of the DHI informed the Committee that the case was under their study. The Committee, therefore, decided to defer the consideration and to re-list the case on 26.05.2009.			

154	Case No.:51/38/80-ALC2/2008	Party Name:THERMAX LTD.,	Meet No/Date:53/80-ALC2/2008 31.03.2009	Status:Case deferred
	HQ File :01/80/050/01550/AM09/	RLA File :31/21/040/00296/AM09/	Lic.No/Date:3110036393 11.12.2008	Defer Date: 26.05.2009
	Decision : The representative of the DHI informed the Committee that the case was under their study. The Committee, therefore, decided to defer the consideration and to re-list the case on 26.05.2009.			

155	Case No.:53/38/80-ALC2/2008	Party Name:TERUMO PENPOL LIMITED	Meet No/Date:53/80-ALC2/2008 31.03.2009	Status:Case deferred
	HQ File :01/80/050/01552/AM09/	RLA File :53/21/040/00007/AM09/	Lic.No/Date:5310007059 11.12.2008	Defer Date: 26.05.2009

Decision : The Committee observed that the comments called for from C&PC are yet to be received. The Committee, therefore, decided to remind them for expediting their comments. The case may be re-listed on 26.05.2009.

156	Case No.:54/38/80-ALC2/2008	Party Name:TERUMO PENPOL LIMITED	Meet No/Date:53/80-ALC2/2008 31.03.2009	Status:Case deferred
	HQ File :01/80/050/01553/AM09/	RLA File :53/24/040/00009/AM09/	Lic.No/Date:5310007060 11.12.2008	Defer Date: 26.05.2009
	Decision : The Committee observed that the comments called for from C&PC are yet to be received. The Committee, therefore, decided to remind them for expediting their comments. The case may be re-listed on 26.05.2009.			

157	Case No.:41/46/80-ALC2/2008	Party Name:GODREJ & BOYCE MFG. CO. LTD.,	Meet No/Date:53/80-ALC2/2008 31.03.2009	Status:Case deferred
	HQ File :01/80/050/01735/AM09/	RLA File :03/94/040/00809/AM09/	Lic.No/Date:0310497576 12.12.2008	Defer Date: 26.05.2009
	Decision : On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 26.05.2009:- Information in respect of Sl.No.3 of the Standard Deficiency Format.			

158	Case No.:45/46/80-ALC2/2008	Party Name:GODREJ & BOYCE MFG. CO. LTD.,	Meet No/Date:53/80-ALC2/2008 31.03.2009	Status:Case deferred
	HQ File :01/80/050/01739/AM09/	RLA File :03/94/040/00810/AM09/	Lic.No/Date:0310498571 17.12.2008	Defer Date: 26.05.2009
	Decision : On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 26.05.2009:- Information in respect of Sl.No.3,4,5,11 & 13 of the Standard Deficiency Format export product wise.			

159	Case No.:4/46/80-ALC2/2008	Party Name:ALSTOM PROJECTS INDIA LIMITED,	Meet No/Date:53/80-ALC2/2008 31.03.2009	Status:Case deferred
	HQ File :01/80/050/01698/AM09/	RLA File :02/24/040/00254/AM09/	Lic.No/Date:0210122497 22.01.2009	Defer Date: 26.05.2009
	Decision : The Committee noted that hardcopy of firm's application has not been received so far from concerned Regional Authority in spite of reminder. The Committee, therefore, decided to remind RA with a copy to firm to forward 4 set of application at the earliest and on receipt forward the same to DHI for examination and submission of comments. The case may be re-listed on 26.05.2009.			

160	Case No.:7/46/80-ALC2/2008	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:53/80-ALC2/2008 31.03.2009	Status:Case deferred
	HQ File :01/80/050/01701/AM09/	RLA File :04/24/040/00233/AM09/	Lic.No/Date:0410101782 22.01.2009	Defer Date: 26.05.2009

Decision : The representative of the DHI informed the Committee that the case was under their study. The Committee, therefore, decided to defer the consideration and to re-list the case on 26.05.2009.

161	Case No.:10/46/80-ALC2/2008	Party Name:CRAFTSMAN AUTOMATION PVT. LTD.,	Meet No/Date:53/80-ALC2/2008 31.03.2009	Status:Case deferred
	HQ File :01/80/050/01704/AM09/	RLA File :32/21/040/00165/AM09/	Lic.No/Date:3210039603 23.01.2009	Defer Date: 26.05.2009
	Decision : The Committee noted that hardcopy of firm's application has not been received so far from concerned Regional Authority in spite of reminder. The Committee, therefore, decided to remind RA with a copy to firm to forward 4 set of application at the earliest and on receipt forward the same to DHI for examination and submission of comments. The case may be re-listed on 26.05.2009.			

162	Case No.:16/46/80-ALC2/2008	Party Name:TERUMO PENPOL LIMITED	Meet No/Date:53/80-ALC2/2008 31.03.2009	Status:Case deferred
	HQ File :01/80/050/01710/AM09/	RLA File :53/24/040/00010/AM09/	Lic.No/Date:5310007423 23.01.2009	Defer Date: 26.05.2009
	Decision : The Committee observed that the comments called for from C&PC are yet to be received. The Committee, therefore, decided to remind them for expediting their comments. The case may be re-listed on 26.05.2009.			

163	Case No.:12/46/80-ALC2/2008	Party Name:SCHOTT KAISHA PRIVATE LIMITED	Meet No/Date:53/80-ALC2/2008 31.03.2009	Status:Case approved
	HQ File :01/80/050/01706/AM09/	RLA File :03/95/040/00847/AM09/	Lic.No/Date:0310503876 27.01.2009	
	Decision : The representative of the DC(MSME) present in the meeting recommended the case. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization as applied for with 20% wastage. The Regional Authority may take necessary action accordingly.			

164	Case No.:13/46/80-ALC2/2008	Party Name:DELKOR TECHNIK INDIA PLTD.	Meet No/Date:53/80-ALC2/2008 31.03.2009	Status:Case deferred
	HQ File :01/80/050/01707/AM09/	RLA File :07/24/040/00581/AM09/	Lic.No/Date:0710062563 27.01.2009	Defer Date: 26.05.2009
	Decision : On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 26.05.2009:- Information in respect of Sl.No.3,4,5 & 11 of the Standard Deficiency Format.			

165	Case No.:18/46/80-ALC2/2008	Party Name:INJECTOPLAST PVT.LTD	Meet No/Date:53/80-ALC2/2008 31.03.2009	Status:Case deferred
	HQ File :01/80/050/01712/AM09/	RLA File :06/24/040/00054/AM09/	Lic.No/Date:0610015018 28.01.2009	Defer Date: 26.05.2009

Decision : The representative of the DHI informed the Committee that the case was under their study. The Committee, therefore, decided to defer the consideration and to re-list the case on 26.05.2009.

166	Case No.:21/46/80-ALC2/2008	Party Name:ECOCAT INDIA PVT.LTD.	Meet No/Date:53/80-ALC2/2008 31.03.2009	Status:Case deferred
	HQ File :01/80/050/01715/AM09/	RLA File :05/24/040/00666/AM09/	Lic.No/Date:0510235156 28.01.2009	Defer Date: 26.05.2009
	Decision : On the recommendation of the representative of DHI present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 26.05.2009:- Information in respect of Sl.No.3,4,5,8 & 11 of the Standard Deficiency Format.			

167	Case No.:25/46/80-ALC2/2008	Party Name:BOTIL OIL TOOLS INDIA PVT LTD(FORMERLY BAKER OIL	Meet No/Date:53/80-ALC2/2008 31.03.2009	Status:Case deferred
	HQ File :01/80/050/01719/AM09/	RLA File :05/24/040/00676/AM09/	Lic.No/Date:0510235207 28.01.2009	Defer Date: 26.05.2009
	Decision : The representative of the DHI informed the Committee that the case was under their study. The Committee, therefore, decided to defer the consideration and to re-list the case on 26.05.2009.			

168	Case No.:23/46/80-ALC2/2008	Party Name:KILBURN ENGINEERING LTD	Meet No/Date:53/80-ALC2/2008 31.03.2009	Status:Case deferred
	HQ File :01/80/050/01717/AM09/	RLA File :03/94/040/00981/AM09/	Lic.No/Date:0310504535 29.01.2009	Defer Date: 26.05.2009
	Decision : The representative of the DHI informed the Committee that the case was under their study. The Committee, therefore, decided to defer the consideration and to re-list the case on 26.05.2009.			

169	Case No.:24/46/80-ALC2/2008	Party Name:CARTOON SANITATION PVT. LTD.	Meet No/Date:53/80-ALC2/2008 31.03.2009	Status:Case deferred
	HQ File :01/80/050/01718/AM09/	RLA File :06/24/040/00055/AM09/	Lic.No/Date:0610015022 29.01.2009	Defer Date: 26.05.2009
	Decision : On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 26.05.2009:- 1. Name and quantity of each sanitary/bathroom fitting in Nos. 2. Information in respect of item at Sl.No 3,4,5 & 11 of Standard Deficiency Format export product-wise. 3. Use of import item at Sl.No.2 as export products are Chromium plated			

	Case No.:26/46/80-ALC2/2008	Party Name:ZINSER TEXTILE SYSTEMS PVT. LTD.	Meet No/Date:53/80-ALC2/2008 31.03.2009	Status:Case deferred
	HQ File :01/80/050/01720/AM09/	RLA File :03/95/040/00879/AM09/	Lic.No/Date:0310504917	Defer Date: 26.05.2009

170			02.02.2009	
Decision : The Committee observed that the comments called for from Textile Commissioner are yet to be received. The Committee, therefore, decided to remind them for expediting their comments. The case may be re-listed on 26.05.2009.				

171	Case No.:27/46/80-ALC2/2008	Party Name:ZINSER TEXTILE SYSTEMS PVT. LTD.	Meet No/Date:53/80-ALC2/2008 31.03.2009	Status:Case deferred
	HQ File :01/80/050/01721/AM09/	RLA File :03/95/040/00743/AM09/	Lic.No/Date:0310504921 02.02.2009	Defer Date: 26.05.2009
Decision : The Committee observed that the comments called for from Textile Commissioner are yet to be received. The Committee, therefore, decided to remind them for expediting their comments. The case may be re-listed on 26.05.2009.				

	Case No.:28/46/80-ALC2/2008	Party Name:EVERGREEN TECHNOLOGIES PVT LTD	Meet No/Date:53/80-ALC2/2008 31.03.2009	Status:Case deferred
	HQ File :01/80/050/01722/AM09/	RLA File :03/94/040/00987/AM09/	Lic.No/Date:0310504974 02.02.2009	Defer Date: 26.05.2009
172	Decision : On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 26.05.2009:- 1. Information in respect of Sl.No.3,5 & 11 of the Standard Deficiency Format export product wise. 2. Difference in export product at Sl.No. 1 & 2 – Please explain .			

	Case No.:29/46/80-ALC2/2008	Party Name:ENMAS ANDRITZ PRIVATE LIMITED	Meet No/Date:53/80-ALC2/2008 31.03.2009	Status:Case deferred
173	HQ File :01/80/050/01723/AM09/	RLA File :04/24/040/00244/AM09/	Lic.No/Date:0410102101 03.02.2009	Defer Date: 26.05.2009
Decision : The representative of DHI informed the Committee that the case was under their examination . The case may be re-listed on 26.05.2009.				

	Case No.:30/46/80-ALC2/2008	Party Name: PVT LTD	Meet No/Date:53/80-ALC2/2008 31.03.2009	Status:Case deferred
	HQ File :01/80/050/01724/AM09/	RLA File :02/24/040/00264/AM09/	Lic.No/Date:0210122829 03.02.2009	Defer Date: 26.05.2009
174	Decision : The C&PC furnished written comments in this case vide their O.M. No.46011/42/2007-PC.II dated 23.03.2009. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization in accordance with C&PC's written comments with some modification as under:- 1. Quantity of import item No. 1 viz. Spectacle Lenses Semi Finished Raw Material may be allowed with 2% wastage. 2. Quantity of other import items may be allowed as recommended by C&PC in their O.M. referred to above. Copy of C&PC letter referred to above may be forwarded to RA.			

The Regional Authority may take necessary action accordingly.

175	Case No.:31/46/80-ALC2/2008	Party Name:TECHNOVA IMAGING SYSTEMS PVT. LTD.,	Meet No/Date:53/80-ALC2/2008 31.03.2009	Status:Case approved
	HQ File :01/80/050/01725/AM09/	RLA File :03/95/040/00884/AM09/	Lic.No/Date:0310505070 03.02.2009	
	Decision : The Committee noticed that norms for the similar authorization containing same import and export items for the applicant firm was ratified by the NC in its M.No.25/81 held on 18.9.07 vide case No.9/8/81-ALC2/2007. The Committee decided that norms may be ratified as per earlier decision, as indicated below:- 1. Quantity of import item at Sl.No. 1 may be allowed on net + 5% wastage. 2. Aggregate value of import item at Sl.No. 2 to 7 is restricted to 2% of FOB value of exports. 3. Item No. 8 may be allowed as per packing policy. The Regional Authority may take necessary action accordingly.			

176	Case No.:34/46/80-ALC2/2008	Party Name:ELECTROMECH MATERIAL HANDLING SYSTEMS(I) PVT LTD	Meet No/Date:53/80-ALC2/2008 31.03.2009	Status:Case reverted back to RA
	HQ File :01/80/050/01728/AM09/	RLA File :31/24/040/00280/AM09/	Lic.No/Date:3110037229 03.02.2009	
	Decision : The Committee noted that firm's application has not been received so far. However, according to online data, items of import appear to be covered in GN-4 for the Engineering Products. The Committee accordingly decided to revert back the case to concerned Regional Authority without any examination for taking appropriate decision in terms of Policy Circular No. 20 dt. 05.12.2007. The Regional Authority may take necessary action accordingly.			

177	Case No.:38/46/80-ALC2/2008	Party Name:DEE DEVELOPMENT ENGINEERS PVT. LTD.	Meet No/Date:53/80-ALC2/2008 31.03.2009	Status:Case deferred
	HQ File :01/80/050/01732/AM09/	RLA File :05/24/040/00690/AM09/	Lic.No/Date:0510235654 03.02.2009	Defer Date: 26.05.2009
	Decision : On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 26.05.2009:- 1. Information in respect of S.No. 3, 4, 5, 11 & 13 of Standard Deficiency Letter.-Export Product wise 2. Length of Pipes/Tubes at import items at S.Nos. 1, 3 & 5. 3. Total piping length of the export product supported by P&I diagram of the system.			

178	Case No.:40/46/80-ALC2/2008	Party Name:TERUMO PENPOL LIMITED	Meet No/Date:53/80-ALC2/2008 31.03.2009	Status:Case deferred
	HQ File :01/80/050/01734/AM09/	RLA File :53/24/040/00011/AM09/	Lic.No/Date:5310007533 04.02.2009	Defer Date: 26.05.2009

Decision : The Committee observed that the comments called for from C&PC are yet to be received. The Committee, therefore, decided to remind them for expediting their comments. The case may be re-listed on 26.05.2009.

179	Case No.:53/46/80-ALC2/2008	Party Name:CIM TOOLS PVT.LTD.,	Meet No/Date:53/80-ALC2/2008 31.03.2009	Status:Case deferred
	HQ File :01/80/050/01747/AM09/	RLA File :07/24/040/00599/AM09/	Lic.No/Date:0710062744 04.02.2009	Defer Date: 26.05.2009
	Decision : The Committee noted that hardcopy of firm's application has not been received so far from concerned Regional Authority in spite of reminder. The Committee, therefore, decided to remind RA with a copy to firm to forward 4 set of application at the earliest and on receipt forward the same to DIPP for examination and submission of comments. The case may be re-listed on 26.05.2009.			

180	Case No.:65/46/80-ALC2/2008	Party Name:METSO PAPER INDIA PVT.LTD.	Meet No/Date:53/80-ALC2/2008 31.03.2009	Status:Case closed
	HQ File :01/80/050/01759/AM09/	RLA File :05/24/040/00683/AM09/	Lic.No/Date:0510235763 04.02.2009	
	Decision : The Committee noted that RA vide their letter No. 05/24/040/0683/AM09/ZALC/CLA dt. 05.02.2009 informed that the subject advance authorization has been issued as per GN – 4 for the engineering products hence hard copy of the firm's application not forwarded to NC. The Committee accordingly decided to close the case on the part of NC without any examination.			

181	Case No.:66/46/80-ALC2/2008	Party Name:REXNORD ELECTRONICS & CONTROLS LTD.	Meet No/Date:53/80-ALC2/2008 31.03.2009	Status:Case deferred
	HQ File :01/80/050/01760/AM09/	RLA File :03/95/040/00893/AM09/	Lic.No/Date:0310505662 05.02.2009	Defer Date: 26.05.2009
	Decision : The committee observed that the case does not pertains to DHI. The committee accordingly advised the DHI to refer the subject case to DIPP for examination and submission of comments. The case may be re-listed on 26.05.2009.			

182	Case No.:67/46/80-ALC2/2008	Party Name:AQUASUB ENGINEERING	Meet No/Date:53/80-ALC2/2008 31.03.2009	Status:Case deferred
	HQ File :01/80/050/01761/AM09/	RLA File :32/24/040/00056/AM09/	Lic.No/Date:3210039683 05.02.2009	Defer Date: 26.05.2009
	Decision : The Committee noted that hardcopy of firm's application has not been received so far from concerned Regional Authority in spite of reminder. The Committee, therefore, decided to remind RA with a copy to firm to forward 4 set of application at the earliest and on receipt forward the same to DIPP & DC(MSME) for examination and submission of comments. The case may be re-listed on 26.05.2009.			

Sl.No.132

Case No.A-315	M/s. CIM Tools Pvt.	HQ F.No.01/80/162/1100/AM08/DES-I	Lic. No. & Date
Meeting No 53/09	Ltd., Bangalore.	RLA F No 07/24/40/473/AM08	0710053664

entertained. The case may be re-listed on 26.05.2009.

Sl.No.135

Case No.A- 05	M/s. Thermal	HQ F.No.01/81/162/876/AM08/DES-II/DES-I	Lic. No. & Date
Meeting No. 53/09	Systems Hyderabad)	RLA F.No.09/24/40/288/AM08	0910031764
Date: 31.3.2009	Pvt. Ltd., Hyderabad	Ratification of norms	dt.12.10.2007

The representative of the DHI informed the Committee that the case was under their study. The Committee, therefore, decided to defer the consideration and to re-list the case on 26.05.2009.

Sl.No.136

Case No.A- 06	M/s. Saint Gobain	HQ F.No.01/81/162/1050/AM08/DES-II/DES-I	Lic. No. & Date
Meeting No. 53/09	Seva Engineering	RLA F.No.07/24/40/628/AM08	0710054901
Date: 31.3.2009	India Ltd.,	Ratification of norms	dt.11.12.2007
	Bangalore.		

The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 26.05.2009.

Sl.No 173

Case No.A/R-10	M/s. Hind High Vacuum	HQ F.No.01/80/50/1550/AM07/DES-I	Lic. No. & Date
Meeting No. 53/09	Company Pvt. Ltd.,	RLA F.No.07/241/40/843/AM07	0710050832
Date: 31.3.2009	Bangalore	Amendment of norms	dt.23.03.2007

The representative of the DIPP present in the meeting recommended the case. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization with following modifications:-

1. Net weight of export products at S.Nos. 1, 2 & 3 may be specified as 7167 Kgs., 4308 Kgs. & 3077 Kgs. respectively.
2. Quantities of following import items given at Appendix 11 A (Annexure 2) of the application may be modified as under:
 - a. Quantity of import item at S.No.13 may be allowed as 188 Kgs. inclusive of 80% wastage after 1/3rd recovery.
 - b. Quantity of import item at S.No.14 may be allowed as 294 Kgs. inclusive of 29% wastage after 1/3rd recovery.
 - c. Quantity of import item at S.No.15 may be allowed as 1072 Kgs. inclusive of 1.7% wastage after 1/3rd recovery.
 - d. Quantity of import item at S.No.16 may be allowed as applied for i.e. 34 Kgs. inclusive of 20% wastage after 1/3rd recovery.
 - e. Quantity of import item at S.No.17 may be allowed as 636 Kgs. inclusive of 271% wastage after 1/3rd recovery.
 - f. Import item at S.No. 18 may be deleted.
 - g. Quantity of import item at S.No.19 may be allowed as applied for i.e. 2295 Kgs. inclusive of 68% wastage.
 - h. Quantity of import item at S.No.38 may be allowed as 120 Kgs. inclusive of 53% wastage after 1/3rd recovery.
 - i. Quantity of import item at S.No.39 may be allowed as applied for i.e.91.2 Kgs. inclusive of 20% wastage after 1/3rd recovery.
 - j. Quantity of import item at S.No.40 may be allowed as 806 Kgs. inclusive of 1.4% wastage after 1/3rd recovery.
 - k. Quantity of import item at S.No.41 may be allowed as 69 Kgs. inclusive of 46% wastage after 1/3rd recovery.
 - l. Quantity of import item at S.No.42 may be allowed as applied for i.e.1147.2 Kgs.
 - m. Quantity of import item at S.No.61 may be allowed as 84 Kgs. inclusive of 40% wastage after 1/3rd recovery.
 - n. Quantitv of imnport item at S.No.62 mav be allowed as 66 Kgs. inclusive of 18% wastage after 1/3rd recovery.

iii. Quantity of import item at S.No.63 may be allowed as applied for i.e. 614 Kgs. inclusive of 1.8% wastage after 1/3rd recovery.

o. Quantity of import item at S.No.63 may be allowed as 614 Kgs. inclusive of 1.8% wastage after 1/3rd recovery

p. Quantity of import item at S.No.64 may be allowed as applied for i.e 62.4 Kgs. inclusive of 74% wastage.

q. Quantity of import item at S.No.65 may be allowed as applied for i.e.1824 Kgs. inclusive of 83% wastage.

The Regional Authority may take necessary action accordingly.

Sl.No. 174

Case No.A/R-	M/s. Sterlite	HQ F.No.01/81/50/866/AM07/DES-I	Lic. No. & Date
Meeting No. 53/09	Industries (I) Ltd.		As per list enclosed
Date: 31.3.2009		Grant of higher wastage	by the firm

The Committee observed that the comments called for from M/o Mines are yet to be received. The Committee, therefore, decided to remind them for expediting their comments. The case may be re-listed on 26.05.2009.

Sl.No.175

Case No.A/R- 16	M/s. Chandan Steel	HQ F.No.01/80/162/1350/AM07/DES-I	Lic. No. & Date
Meeting No. 53/09	Ltd., Mumbai.	RLA's F.No.03/94/40/1140/AM07	0310419440
Date: 31.3.2009		Reconsideration of norms	dt.13.02.2007

The M/o Steel furnished written comments in this case vide their U.O. No.2(13)/2006-TW dated 25.03.2009. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization in accordance with their written comments.

Copy of MOS letter referred to above may be forwarded to RA.

The Regional Authority may take necessary action accordingly.

Sl.No.176

Case No.A/R- 18	M/s. The Saraswati	HQ F.No.01/81/162/214/AM08/DES-II/DES-I	Lic. No. & Date
Meeting No. 53/09	Industrial Syndicate Ltd.,	RLA's F.No.05/24/40/317/AM08	0510206641
Date: 31.3.2009	Yamuna Nagar.	Ratification of norms	dt.23.07.2007

The Committee observed that the firm has furnished incomplete reply in response to this office letter calling for certain information. On the recommendation of the representative of DHI present in the meeting, it was decided by the Committee to advise the firm to appear before the NC to explain their case in person along following information complete in all respects otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 26.05.2009:-

1. Net weight of the components manufactured out of the Steel Plates.
2. Calculation for at least 75% weight of steel plates proposed for import.
3. The rating of the Press proposed to be manufactured.

S.No.177

Case No. A/R.36	M/s. Minda Sai Ltd;	HQ F.No.01/80/50/903/AM.08/DES.I	Lic. No. & Date
Meeting No. 53/09	Mumbai	RA.F.No.03/95/40/474/AM08	Lic.No.0310440650 &
Date: 31.3.2009		Ratification of norms.	Date 23.08.2007

The representative of the DHI informed the Committee that the case was under their study. The Committee, therefore, decided to defer the consideration and to re-list the case on 26.05.2009.

Sl.No.178

Case No.A/R- 15	M/s. Swetha Engineering Ltd., Chennai.	HQ F.No.01/81/50/1035/AM07/DES-II/DES-I	Lic. No. & Date
Meeting No. 53/09		RLA's F.No.04/24/40/470/AM07	0410088362
Date: 31.3.2009		Ratification of norms	dt.19.03.2007

The DHI furnished written comments in this case vide their U.O. No.3(41)/08-TSW(B) dated 18.03.2009. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization in accordance with their written comments as under:-

Import of plates of thickness 10 to 36 mm and grade "SA 516 GR.70" may be allowed as 274283 kgs. with 3.2% wastage after 1/3rd recovery.

The Regional Authority may take necessary action accordingly.

Sl.No.179

Case No. A/R-81-A	M/s.Unique Punch Systems Ltd.,Banglore	HQ F.No.01/81/50/1055/AM07//DES.I	Lic.No. & Date
Meeting No. 53/09		RA F.No.7/24/040/00863/AM07	0710050842
Date: 31.3.2009		Amendment in norms	26.3.2007

The representative of the **DIPP** informed the Committee that they had received the firm's reply and case was under their study. The Committee, therefore, decided to defer the consideration and to re-list the case on 26.05.2009.

Sl.No.180

Case No. A/R-83	M/s. Blue Star Ltd; Mumbai	F.No.01/80/162/511/AM06/DES.I	Lic.No. & Date
Meeting No. 53/09		RA F.No.03/94/391/AM06	0310342378
Date: 31.3.2009		Amendment in norms	Dt. 10.8.2005

On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to advise the firm to appear before the NC to explain their case in person along with full facts. The case may be re-listed on 26.05.2009.

Sl.No.181

Case No. A/R-84	M/s. Jhagadia Copper Ltd;	F.No.01/80/162/1227/AM07/DES.I	Lic.No. & Date
Meeting No.53/09.		RA F.No 34/21/39/2/AM07	3410015899
Date: 31.3.2009	Jhagadia	Amendment in norms	Dt.20.4.2006

The Committee noted that the firm has desired to allow them norms for import of Copper Scrap also which has not been undertaken earlier. In this regard the firm has pointed out that they had submitted application under para 4.7 for fixation of ad-hoc norms for this input under the subject annual adv. Authorization vide their letter dt. 12.12.2007. The Committee after deliberating upon the case and considering the documents / details provided by the firm decided to allow import of copper scrap @ 1.06 kg./kg. content in the export item.

The Regional Authority may take necessary action accordingly.

Sl.No. 29

Case No. C-32	M/s. Cooper Foundry Pvt. Ltd., Satara.	HQ F.No.01/80/162/1523/AM08/DES-I	Lic. No. & Date
Meeting No. 53/09		Fixation of SION Ref. From SEEPZ, Mumbai.	
Date: 31.3.2009			

The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information despite reminder. The

The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information despite reminder. The Committee, therefore, decided to issue final reminder to the firm for expediting the required information otherwise their case will be rejected and no further representation will be entertained. The case may be re-listed on 26.05.2009.

(B. C. Nayak D.O., DHI)
Member

(S.K. Jain, D.O., DIPPP)
Member

(B.D. Ghosh, Jt. IA, MOS)
Member

(K.K. Funda, Asstt. Director)
Member

(A.K. Mishra, AIA, MOS)
Member

(Krishan Kumar, Dy. DGFT)
Convener

(A. Komu)
Chairman